

### KEY INFORMATION SHEET

SN	TITLE	DESCRIPTION	REFER TO POLICY CLAUSE NUMBER											
1	Product Name	Future Poorna Suraksha – Group												
2	What I am covered for	<p>The insured has an option to select from the listed covers.</p> <p><b>1. Hospital Cash benefit</b></p> <p>a) Daily Hospital Cash benefit for each continuous and completed period of 24 hours for a maximum number of days as specified in the policy schedule</p> <p>b) Daily ICU cash for each continuous and completed period of 24 hours as specified in the policy schedule</p> <p>c) Convalescence Benefit– It is a fixed amount which will be paid towards convalescence for Hospitalization of more than 10 consecutive days, if the convalescence benefit is opted by the group. It will be payable only once per Hospitalization event.</p> <p>d) Deductible – 1/2/3 days as opted by the group. Discount will be available in case the deductible is opted by the group.</p> <p>e) Maternity Benefit</p> <p><b>2. Inpatient Hospitalization Expenses Cover</b></p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 20%;"><b>In-built Cover</b></td> <td>Hospital admission longer than 24 hours Day Care Treatment</td> </tr> <tr> <td rowspan="6"><b>Optional Benefits</b></td> <td>Pre-Hospitalization</td> </tr> <tr> <td>Post- Hospitalization</td> </tr> <tr> <td>Maternity Expenses Benefit</td> </tr> <tr> <td>Sub limits for Modern Treatment Methods and Advancement in Technologies</td> </tr> <tr> <td>Sub limits for listed diseases, treatments or procedures</td> </tr> <tr> <td>Co-payment</td> </tr> <tr> <td></td> <td>Room Rent Restriction</td> </tr> </table> <p><b>3. Personal Accident Cover</b> – In case opted, Personal Accident Cover includes the following benefits:</p> <p><b>a. Primary Covers</b></p> <ul style="list-style-type: none"> <li>• Mandatory <ul style="list-style-type: none"> <li>i. Accidental Death, and/or</li> <li>ii. Permanent Total Disablement</li> </ul> </li> <li>• Optional <ul style="list-style-type: none"> <li>iii. Permanent Partial Disablement</li> <li>iv. Temporary Total Disablement</li> </ul> </li> </ul> <p><b>b. Extension Covers</b></p> <ul style="list-style-type: none"> <li>v. Repatriation of remains and Funeral expenses</li> <li>vi. Child Education Benefit</li> <li>vii. Accidental Medical Expenses</li> <li>viii. Accidental Hospitalization</li> </ul> <p><b>4. Critical Illness Cover</b> – In case opted, we will pay the Sum Insured as a lump sum amount, in case the Insured Person is diagnosed for listed critical illness or undergoing specified procedures.</p> <p>Note: In case of individual sum insured option, in any of the above benefits the sum insured for Dependents cannot be more than that of the Primary member.</p>	<b>In-built Cover</b>	Hospital admission longer than 24 hours Day Care Treatment	<b>Optional Benefits</b>	Pre-Hospitalization	Post- Hospitalization	Maternity Expenses Benefit	Sub limits for Modern Treatment Methods and Advancement in Technologies	Sub limits for listed diseases, treatments or procedures	Co-payment		Room Rent Restriction	Section B : Scope of Cover
<b>In-built Cover</b>	Hospital admission longer than 24 hours Day Care Treatment													
<b>Optional Benefits</b>	Pre-Hospitalization													
	Post- Hospitalization													
	Maternity Expenses Benefit													
	Sub limits for Modern Treatment Methods and Advancement in Technologies													
	Sub limits for listed diseases, treatments or procedures													
	Co-payment													
	Room Rent Restriction													
3	What are the major exclusions	<ul style="list-style-type: none"> <li>• Any hospital admission primarily for investigation diagnostic purpose</li> <li>• Any treatment related to infertility</li> <li>• Circumcision, sex change surgery, cosmetic surgery &amp; plastic surgery.</li> </ul>	Section C: Waiting Periods and Exclusions											

	in the policy:	<ul style="list-style-type: none"> <li>• Correction of vision impairment and hearing impairment, corrective &amp; cosmetic dental surgeries.</li> <li>• Addiction, self-inflicted injuries, Sexually Transmitted Diseases (STDs) other than HIV/AIDS.</li> <li>• High risk activities, war, civil war or breach of law.</li> </ul> <p>(Note: the above is a partial listing of the policy exclusions. Please refer to the policy wordings for the full listing)</p>							
4	Applicable Waiting periods	<p><b>Specific Waiting periods for Inpatient Hospitalization Expenses Cover and Hospital Cash benefit</b> The waiting periods can be waived off on payment of additional premium under the Policy.</p> <p>a. <b>Initial waiting Period:</b> 30 days for all illnesses (not applicable on renewal or for accidents).</p> <p>b. <b>24 months</b> waiting period for any medical expenses in connection with: Cataracts, Benign Prostatic Hypertrophy, Hernia of all types, Hydrocele, Para nasal sinuses, Deviated Nasal Septum, Fistulae, Haemorrhoids, Fissure in Ano, Dysfunctional Uterine Bleeding, Fibromyoma, Endometriosis, Hysterectomy, all internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or growth, Surgery for prolapsed inter vertebral disc unless arising from Accident, Surgery of Varicose Veins, Varicose Ulcers and Congenital Internal Illness/ disease/ defect anomaly, genetic diseases or disorders, any types of gastric or duodenal Ulcers, stones in the Urinary and Biliary systems, Surgery on ears/ tonsils/ adenoids, Maternity expenses where self and spouse are covered.</p> <p>c. <b>48 months waiting period for following conditions:</b> Organ transplant/ Organ Donor expenses, Joint replacement Surgery due to Degenerative condition, Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is necessitated by accidental Bodily Injury, Listed Mental and Psychiatric Illness, Behavioral and Neuro developmental disorders - Disorders of adult personality, Disorders of speech and language including stammering, dyslexia, any hospitalisation expenses related to AIDS and/ or infection with HIV, Maternity expenses where only self is covered.</p> <p>d. <b>Pre-existing diseases:</b> Covered after 48 months</p> <p><b>Specific Waiting periods for Critical Illness Cover</b> Any claim with respect to any Critical Illness diagnosed within 90 days of the commencement of the Policy.</p>	Section C: Waiting Periods and Exclusions						
5	Payment basis	<ul style="list-style-type: none"> <li>• Reimbursement of covered expenses up to specified limits as specified in the policy schedule</li> <li>• Fixed amount on the occurrence of a covered event.</li> </ul>	Section D: 1.iii						
6	Your Share	In case of a claim under Inpatient Hospitalization Expenses Cover, this policy requires insured to share the costs in case opted and as specified in the policy schedule.	Section B: - 2.h						
7	Renewal Conditions	This Policy may be renewed by mutual consent and in such event; the renewal premium, as per our renewal quote, shall be paid to us on or before the date of expiry of the Policy or of the subsequent renewal thereof.	Section D : 4						
8	Cancellation	<ul style="list-style-type: none"> <li>• We may cancel this Policy by giving You at least 15 days written notice on the grounds of fraud, moral hazard or misrepresentation or non-cooperation and if no claim has been made then, We shall refund a pro-rata premium for the unexpired Policy Period.</li> <li>• You may cancel this insurance by giving Us at least 15 days written notice and if no claim has been made then We shall refund premium on short term rates for the unexpired Policy.</li> </ul> <table border="1"> <thead> <tr> <th>Period on risk</th> <th>Rate of premium refunded</th> </tr> </thead> <tbody> <tr> <td>Up to one month</td> <td>75% of annual rate</td> </tr> <tr> <td>Up to three months</td> <td>50% of annual rate</td> </tr> </tbody> </table>	Period on risk	Rate of premium refunded	Up to one month	75% of annual rate	Up to three months	50% of annual rate	Section D:2.iii
Period on risk	Rate of premium refunded								
Up to one month	75% of annual rate								
Up to three months	50% of annual rate								

Up to six months	25% of annual rate
Exceeding six months	Nil

- For more than 1 year policies, this Policy may be cancelled by You at any time by giving at least 15 days written notice to Us. We shall refund premium on a pro-rata basis by reference to the time period for which cover is provided, subject to a minimum deduction of premium of 25%.
- In case the Policy Period is one year, with instalment premium, the cancellation shall be as follows:

Instalment Frequency	Cancellation request received	Rate of Premium refunded
Monthly	Anytime	No Refund
Quarterly	1 <sup>st</sup> Quarter	12.5% of the respective quarter premium
	2 <sup>nd</sup> Quarter	12.5% of the respective quarter premium
	3 <sup>rd</sup> Quarter and above	No Refund
Half-Yearly	Up to 3 months	25% of the half-yearly instalment premium
	Above 3 months to 6 months	12.5% of the half-yearly instalment premium
	Above 6 months	No refund

- In case of Policy Period more than one year, with instalment premium, the cancellation shall be as follows:

Instalment Frequency	Cancellation request received	Rate of Premium refunded
Monthly	Anytime within the Policy Period	No Refund
Quarterly	1 <sup>st</sup> Quarter of 1 <sup>st</sup> Policy Year	12.5% of the respective quarter premium
	2 <sup>nd</sup> Quarter of 1 <sup>st</sup> Policy Year	12.5% of the respective quarter premium
	3 <sup>rd</sup> Quarter of 1 <sup>st</sup> Policy Year and above	No Refund
Half-Yearly	Up to first 3 months of the 1 <sup>st</sup> Policy Year	25% of the half-yearly instalment premium
	Above first 3 months to 6 months of the 1 <sup>st</sup> Policy Year	12.5% of the half-yearly instalment premium
	Above first 6 months of the 1 <sup>st</sup> Policy Year and thereafter	No refund

- No refund shall be available on cancellation if there has been a claim under this Policy.

9 Claims

**Specific Claims procedure for Inpatient Hospitalization Expenses Cover**

- Cashless Service will be available at the network hospitals
  - Insured should call Us at Our Toll Free number and get the pre-authorization done
  - Hospital Network details can be obtained: <https://general.futuregenerali.in/general-insurance/network-hospitals>
- For Reimbursement of claims :-
  - The Insured should inform Us within 48 hours of Illness or Bodily Injury.
  - Insured should submit the claim documents within 30 days of discharge from a Hospital.

Section D:3

		<p><b>Specific Claims procedure for Hospital Cash benefit, Personal Accident Cover, Critical Illness Cover</b></p> <ul style="list-style-type: none"> <li>• For Reimbursement of claims :- <ul style="list-style-type: none"> <li>○ The Insured should inform Us within 48 hours of Illness or Bodily Injury.</li> <li>○ Insured should submit the claim documents within 30 days of discharge from a Hospital.</li> </ul> </li> </ul>	
10	Policy Servicing/ Grievances/ Complaints	<ul style="list-style-type: none"> <li>• Company Officials Grievance Redressal Officer (GRO): <ul style="list-style-type: none"> <li>○ Helplines : 1800-220-233/ 1860-500-3333/ (022) 67837800</li> <li>○ Email: <a href="mailto:Fgcare@futuregenerali.in">Fgcare@futuregenerali.in</a></li> <li>○ Website: <a href="http://www.futuregenerali.in">www.futuregenerali.in</a></li> </ul> </li> <li>• IRDAI/(IGMS/Call Centre): <ul style="list-style-type: none"> <li>○ Call Centre: Toll Free Number (155255).</li> <li>○ Compliant can be registered online at: <a href="http://WWW.IGMS.IRDA.GOV.IN/">HTTP://WWW.IGMS.IRDA.GOV.IN/</a></li> </ul> </li> <li>• Ombudsman: The guidelines of taking up a compliant in ombudsman and the addresses of ombudsman are available on: <a href="http://www.policyholder.gov.in/Ombudsman.aspx">http://www.policyholder.gov.in/Ombudsman.aspx</a></li> </ul>	
11	Insured's Rights	<ul style="list-style-type: none"> <li>• Renewability is subject to continuous renewal of the group policy.</li> <li>• Individual members, including the family members covered under Group policy of a non-life insurance company shall have the right to migrate from such a similar group policy to an individual health policy or a family floater policy with the same insurer. The individual member's shall be given credit based on the number of years of continuous insurance coverage as per the Migration guidelines.</li> <li>• The e-mail and address to be contacted for such outward transfer is: Customer Service Cell, Future Generali India Insurance Company Ltd. Corporate &amp; Registered Office 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083 Email: <a href="mailto:Fgcare@futuregenerali.in">Fgcare@futuregenerali.in</a></li> </ul>	
12	Insured's Responsibilities	<p>The Insured Person must disclose all Pre-Existing Disease/s, injury/ disability before taking the Policy. Non-disclosure may result in claim not being paid.</p> <p>The Insured Person must disclose any material information during the Policy Period.</p>	

## Future Poorna Suraksha – Group

This **Policy** is issued to **You** based on **Your Proposal** and declarations together/followed by, with any other documents to **Us** and **Your** payment of the premium on behalf of all the persons to be insured. This **Policy** records the contract between **Us** and **You** and/or any **Insured Person** and sets out the terms of insurance and the obligations of each party.

Now this contract witnesses to the definitions terms, conditions and exclusions contained herein, or endorsed or otherwise expressed hereon and sets out as stated in **Schedule** of this policy/contract to the said **Insured Person/s** claiming payment or upon the happening of an event upon which one or more benefits become payable under the sum insured as stated in the Schedule will be paid by the Company.

Only those persons between ages 6 months to 65 years and who are named as Insured in the Schedule will be able to avail the benefits under the Policy, subject to the terms, conditions and exclusions of the Policy.

### A. DEFINITIONS

The following words or terms shall have the meaning ascribed to them wherever they appear in this **Policy**, and references to the singular or to the masculine shall include references to the plural and to the female wherever the context so permits:

1. **Accident** is a sudden, unforeseen and involuntary event caused by external, visible and violent means.  
Note: Insect and mosquito bites is not included in the scope of this definition.
2. **Accidental Death** means death due to **Accident**.
3. **Adventure sports** are activities having high level of inherent danger. These activities often involve speed, height, a high level of physical exertion, and highly specialized gear such as racing on wheels or horseback, big game hunting, mountaineering, winter sports, skydiving, parachuting, scuba diving, riding or driving in races or rallies, mountain climbing, hunting or equestrian activities, rock climbing, pot holing, bungee jumping, skiing, ice hockey, aviation activities, ballooning, hand gliding, diving or under-water activity, river rafting, canoeing involving rapid waters, polo, yachting or boating
4. **Age** means the completed years as at the commencement date of the policy
5. **Associated Medical Expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner. In case of copayment associated with room rent higher than the entitled room rent limit, Associated Medical Expenses will not include :
  - a. Cost of pharmacy and consumables;
  - b. Cost of implants and medical devices
  - c. Cost of diagnostics
6. **Bank Rate means** Bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
7. **Beneficiary** in case of Death of the Insured Person, the Beneficiary means, unless stipulated otherwise by the Insured Person, the surviving spouse or immediate blood relative of the Insured Person, mentally capable and not divorced, followed by the children recognized or adopted followed by the Insured Person's legal heirs. For all other benefits, the Beneficiary means the Insured Person himself unless stipulated otherwise.
8. **Break in policy** means the period of gap that occurs at the end of the existing policy term, when the premium due for renewal on a given policy is not paid on or before the premium renewal date or within 30 days thereof.
9. **Condition Precedent** shall mean a Policy term or condition upon which the Insurer's liability under the Policy is conditional upon.
10. **Congenital Anomaly** :**Congenital Anomaly** refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position
  - a. **Internal Congenital Anomaly- Congenital Anomaly** which is not in the visible and accessible parts of the body.
  - b. **External Congenital Anomaly- Congenital Anomaly** which is in the visible and accessible parts of the body.
11. **Critical Illness** means an Illness, sickness or a disease or a corrective measure as specified in Section B.4. of this Policy.

12. **Critical Illness Benefit** means the amount specified in the Schedule, which is the maximum amount for which the Company may be liable to make payment for the Critical Illnesses covered under this Policy.
13. **Day care center** means any institution established for **Day Care Treatment of Illness** and / or injuries or a medical set-up within a **Hospital** and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified **Medical Practitioner** AND must comply with all minimum criteria as under:-
- has qualified nursing staff under its employment
  - has qualified medical practitioner/s in charge
  - has a fully equipped operation theatre of its own where surgical procedures are carried out
  - maintains daily records of patients and will make these accessible to the Insurance company's authorized personnel
14. **Day Care Treatment** refers to medical treatment, and/or **Surgical Procedure** which is:
- i. undertaken under General or Local Anesthesia in a **Hospital/Day care centre** in less than 24 hrs because of technological advancement, and
  - ii. which would have otherwise required a **Hospitalisation** of more than 24 hours
- Treatment normally taken on an out-patient basis is not included in the scope of this definition.
15. **Deductible** is a cost-sharing requirement under a health insurance Policy that provides that the Insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of Hospital cash policies which will apply before any benefits are payable by the Insurer. A Deductible does not reduce the sum insured.
16. **Dental Treatment** is treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns, extractions and **Surgery** excluding any form of cosmetic surgery/implants
17. **Dependent Child** refers to a child (natural or legally adopted), who is financially dependent on the primary insured or proposer and does not have his / her independent sources of income.
18. **Disclosure to information norm:** The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, mis description or non-disclosure of any material fact by the policyholder.
- (Explanation: "Material facts" for the purpose of this policy shall mean all relevant information sought by the company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk)
19. **Family** means and includes **Primary Insured, Primary Insured's Spouse, Dependent child/ children** (up to the age of 25 years) and Dependent parents
20. **Fingers or Toes**, whether in the singular or plural, means the digits of a hand or foot.
21. **Financial Institution** shall have the same meaning assigned to the term under section 45 I of the Reserve Bank of India Act, 1934 and shall include a Non-Banking Financial Company as defined under section 45 I of the Reserve Bank of India Act, 1934
22. **Grace period** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
23. **Hazardous Activities** mean recreational or occupational activities which pose high risk of injury.
24. **Hospital:** A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:
- i. has qualified nursing staff under its employment round the clock;
  - ii. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
  - iii. has qualified medical practitioner(s) in charge round the clock;
  - iv. has a fully equipped operation theatre of its own where surgical procedures are carried out;
  - v. maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;

25. **Hospitalization** means admission in a **Hospital** for a minimum period of 24 consecutive '**In-patient Care**' hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
26. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the Policy Period and requires medical treatment.
- a. **Acute condition** is a disease, Illness or Injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/Illness/Injury which leads to full recovery.
- b. **Chronic condition** is defined as a disease, Illness, or Injury that has one or more of the following characteristics:
- it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and / or tests
  - it needs ongoing or long-term control or relief of symptoms
  - it requires Your rehabilitation or for You to be specially trained to cope with it
  - it continues indefinitely
  - it comes back or is likely to come back.
27. **Inpatient Care** means treatment for which the insured person has to stay in a Hospital for more than 24 hours for a covered event.
28. **Intensive Care Unit** means an identified section, ward or wing of a Hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
29. **Injury/ Bodily Injury** means accidental physical bodily harm excluding **Illness** or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner
30. **Limb** whether in singular or plural, means an arm at or above the wrist or a leg at or above the ankle
31. **Loan** means the sum of money lent at interest or otherwise to the Insured by any Bank/ Financial Institution as identified by the Loan Account Number referred to in the Schedule of this Policy.
32. **Maternity expense** shall include –
- medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during **Hospitalisation**)
  - expenses towards lawful medical termination of pregnancy during the **Policy** period
33. **Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
34. **Medical Practitioner** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license. The registered practitioner should not be the insured or close Family members.
35. **Migration** means, the right accorded to health insurance policyholders (including all members under family cover and members of group Health insurance policy), to transfer the credit gained for pre-existing conditions and time bound exclusions, with the same insurer.
36. **Nominee** means the person(s) nominated by the Insured to receive the insurance benefits under this Policy payable on the death of the Insured. For the purpose of avoidance of doubt it is clarified that if the Insured is a minor, his guardian shall appoint the Nominee.
37. **Notification of Claim** means the process of intimating a claim to the insurer or TPA through any of the recognized modes of Communication.
38. **Permanent Partial Disablement** means a bodily **Injury** caused by accidental, external, violent and visible means, which as a direct consequence thereof, disables any part of the **Limbs** or organs of the body of the **Insured Person** and which falls into one of the categories listed in the "Table of Events" set out in the **Policy**.
39. **Permanent Total Disablement** means disablement, as the result of a **Bodily Injury**, which:
- continues for a period of twelve (12) consecutive months, and

- ii. is confirmed as total, continuous and permanent by a Medical Practitioner after the twelve (12) consecutive months, and
- iii. entirely prevents an **Insured Person** from engaging in or giving attention to gainful occupation of any and every kind for the remainder of his/ her life

40. **Physical Separation** means as regards the hand actual separation at or above the wrists, and as regards the foot means actual separation at or above the ankle.

41. **Policy** means the complete documents consisting of the Proposal, Policy wording, Schedule and Endorsements and attachments if any.

42. **Policyholder** means the entity or person named as such in the Schedule.

43. **Policy Period** means the period commencing with the start date mentioned in the Schedule till the end date mentioned in the Schedule.

44. **Policy Year** means every annual period within the Policy Period starting with the commencement date.

45. **Pre-Existing Disease** means any condition, ailment or injury or disease:

- a) That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement, or
- b) For which medical advice or treatment was recommended by, or received from, a Physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement.

(Note: Reinstatement is applicable for Life Insurance policies)

46. **Pre-hospitalization Medical Expenses** means medical expenses incurred during pre-defined number of days preceding the hospitalization of the Insured Person, provided that:

- i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
- ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.

47. **Post-hospitalization Medical Expenses** means medical expenses incurred during pre-defined number of days immediately after the insured person is discharged from the hospital provided that:

- i. Such Medical Expenses are for the same condition for which the insured person's hospitalization was required, and
- ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.

48. **Principal Outstanding** means the principal amount of the Loan outstanding as on the date of occurrence of Insured Event less the portion of principal component included in the EMIs payable but not paid from the date of the loan agreement till the date of the Insured Event/s. For the purpose of avoidance of doubt, it is clarified that any EMIs that are overdue and unpaid to the Bank prior to the occurrence of the Insured Event will not be considered for the purpose of this Policy and shall be deemed as paid by the Insured.

The outstanding Loan amount would not include any arrears or interest of the borrower due to any reasons whatsoever.

49. **Proposal form** means a form to be filled in by the prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages, terms and conditions of the cover to be granted.

50. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.

51. **Room rent** means the amount charged by a Hospital for the occupancy of a bed on per day (24 hours) basis and shall include associated **Medical expenses**.

52. **Schedule** means that portion of the **Policy** which sets out **Your** personal details, the type of insurance cover in force, the **period** and the sum insured. Any Annexure or Endorsement to the **Schedule** shall also be a part of the **Schedule**.

53. **Surgery or Surgical Procedure** means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care center by a medical practitioner.



54. **Survival Period:** In case Critical illness cover is opted, at any point of time during the term of the **Policy**, the benefit shall be payable only if the **Insured** is alive for a period of more than or equal to 28 days from the date of the first diagnosis of the Critical illness/ Undergoing for the first time of the **Surgical Procedures**/ for the first time of occurrence of medical events.
55. **Temporary Total Disablement** means disablement which temporarily and totally prevents the **Insured Person** from attending to the duties of his usual business or **Occupation** and shall be payable for a maximum period of 100 weeks during such disablement from the date on which the **Insured Person** first became disabled
56. **Terrorism** means activities against persons, organizations or property of any nature:
- a) that involve the following or preparation for the following:
    - i. use or threat of force or violence; or
    - ii. commission or threat of a dangerous act; or
    - iii. commission or threat of an act that interferes with or disrupts an electronic, communication, information or mechanical system; and
  - b) when one or both of the following applies:
    - i. the effect is to intimidate or coerce a government or the civilian population or any segment thereof, or to disrupt any segment of the economy; or
    - ii. It appears that the intent is to intimidate or coerce a government, or to further political, ideological, religious, social or economic objectives or to express (or express opposition to) a philosophy or ideology.
57. **Unproven/ Experimental treatment** means the treatment including drug experimental therapy which is not based on established medical practice in India
58. **Waiting Period:** At no point of time during the term of the **Policy**, the benefit shall be payable for the claim which occurs or where the signs and/ or the symptoms of **Illness**/ condition for the claim has occurred within specified number of days of first **Policy** issue Date. **Waiting Period** is not applicable for the subsequent continuous renewals.
59. **We, Our, Us, Insurer** means Future Generali India Insurance Company Limited.
60. **You, Your, Yourself** means the Insured Person shown in the **Schedule**.

## B. SCOPE OF COVER

This Policy provides Insured Person coverage under the covers listed below. The insured has an option to select from the listed benefits. The Policy Schedule will specify the covers which are opted by the Policy Holder.

- Hospital Cash benefit,
- In patient hospitalization expenses cover,
- Personal Accident Cover
- Critical Illness cover

### 1. **Section I: Hospital Cash Benefit**

In the event of Injury/ **Bodily Injury** or **Illness** occurring or manifesting itself during the **Policy** Period and causing the Insured's **Hospitalisation** for **Inpatient care** within the **Policy** Period, the Company will pay:

**1.1. Daily Hospital Cash Benefit** for each continuous and completed period of 24 hours of Hospitalisation necessitated solely by reason of the said Accidental Bodily **Injury** or **Illness**, for a maximum of number of days as specified in the policy schedule.

**1.2. Daily ICU Cash Benefit** amounting to two times the Daily Hospital Cash benefit for each continuous and completed period of 24 hours required to be spent by the You in the Intensive care unit of a Hospital, during any period of Hospitalisation necessitated solely by reason of the said Accidental Bodily Injury maximum up to the amount specified in the policy schedule

a) **For Family Floater cover:**

- i. The maximum number of days of **Hospitalisation** as mentioned in the **Schedule** would float over all members of each Family under the **Policy**
- ii. In the event of more than one **Family** member being hospitalised at the same time, the number of days each member has been hospitalised would be added, and the maximum allowable for the whole **Family** would be restricted to the number of days as mentioned in the **Schedule** (maximum number of days would float over the **Family**) under the **Policy**

- b) An insured event shall be deemed to be a continuous and completed period of 24 hours as mentioned below:
- a. continuous and completed period of minimum 12 hours of **Day Care Treatment, or**
  - b. continuous and completed period of minimum 24 hours of **Hospitalisation** (other than **Day Care Treatment**)

### 1.3. Convalescence Benefit:

This is an optional cover which can be opted on payment of additional premium for all the Insured Persons under the Policy. In case this benefit is opted, we will pay a fixed amount over and above the Hospital Cash benefit. This benefit is paid only once per Hospitalisation event, towards convalescence for Hospitalisation of more than 10 consecutive days.

This benefit will be available only for more than 10 days Hospital Cash benefit plans.  
The amount will be payable as specified in the Policy Schedule.

### 1.4. Deductible:

This is an optional cover which can be opted by all the Insured Persons under the Policy. In case deductible is opted, our liability to pay each and every claim under Hospital Cash Benefit will be in excess of the number of days of Deductible applicable to that benefit (if any) as specified in the Schedule.

Deductible will be applicable for each separate incident reported for claims payment, even though the claim may be registered under the same benefit more than once subject to the terms and conditions of the Policy.

A discount will be available on the Hospital Cash Benefit premium if the deductible is opted by the group.

### 1.5. Maternity Benefit:

This is an optional cover which can be obtained on payment of additional premium for all the Insured Persons under the Policy.

When Maternity Benefit is opted for in the policy, Exclusion C.1.2.o) of the policy stands deleted. The claims arising from or traceable to pregnancy, child birth including normal/ caesarean section would be payable under Hospital Cash benefit cover. Option for Maternity Benefit has to be exercised at the inception of the Policy Period and no refund is allowable in case of Insured's cancellation of this option during currency of the Policy.

### Special conditions applicable to Maternity Benefit:

- i. For the purpose of this benefit, continuous and completed period of 24 hours of Hospitalisation is mandatory.
- ii. This benefit is admissible only for hospitalizations within India.
- iii. This benefit will be applicable only for Self or Spouse in a Policy.
- iv. Where both Inpatient hospitalization expenses benefit (Section II) and Hospital cash benefits (Section I) are covered. Then if maternity benefit is opted, it has to be opted mandatorily under both the sections (I) and (II).
- v. A waiting period of 9 months is applicable for payment of any claim related to normal delivery, caesarean section and complications of maternity (including and not limited to medical complications). The waiting period stands waived if additional premium is paid for the same.
- vi. Claim in respect of delivery for only first three children and/ or operations associated therewith will be considered in respect of any one Insured Person covered under the Policy or any renewal thereof. Those Insured Persons who are already having three or more living children will not be eligible for this benefit. In case the first delivery is a triplets (more than 2 children) delivery, then the second delivery will not be covered.
- vii. Pre-natal and post-natal expenses including expenses for the new born baby are not covered.
- viii. No Individual (Employee or Dependent) can be covered more than once in a Policy.

### 2. Section II: In patient Hospitalization Expenses Benefit

In the event of Injury/ **Bodily Injury** or **Illness** occurring or manifesting itself during the **Policy** Period and causing the Insured's **Hospitalisation** for **Inpatient care** within the **Policy** Period, **We** shall pay the following **Medical expenses** for medically necessary treatment, **Reasonable and Customary Charges** incurred for **Hospitalisation**:

#### a) **Hospitalisation medical expenses** for:

- i. Room rent, Board & Nursing Expenses as provided by the Hospital/ Nursing Home
- ii. Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialists Fees
- iii. Anaesthesia, Blood, Oxygen, Operation Theatre Charges, Surgical Appliances, Medicines & Drugs, Diagnostic Materials and X-ray, Cost of Pacemaker, prosthesis/internal implants and any Medical expenses incurred which is integral part of the operation

b) **Day Care expenses** – **We** shall pay for expenses incurred under **Day Care Treatment** requiring less than 24 hours of **Hospitalisation** as per the list included.

c) **Pre-Hospitalisation Medical Expenses** – This is an optional cover which can be opted for all the Insured Persons under the Policy. **We** shall pay for **Medical expenses** incurred with respect to the **Insured Person** for treatment immediately prior to date of admission of **Insured Person** into the **Hospital** maximum up to the days specified in the **Policy schedule**. Provided that **We** have accepted a claim for Hospitalisation Medical Expenses under benefit B.2 a)

d) **Post-Hospitalisation Medical expenses** – This is an optional cover which can be opted for all the Insured Persons under the Policy. **We** shall pay for **Medical expenses** incurred with respect to the **Insured Person** for treatment immediately after the date of discharge of **Insured Person** from the **Hospital** maximum up to the days specified in the **Policy schedule**. Provided that **We** have accepted a claim for Hospitalisation Medical Expenses under benefit B.2 a)

#### e) **Sub limits for Modern Treatment Methods and Advancement in Technologies**

This is an optional cover which can be opted for all the Insured Persons under the Policy. In case sub limit for Modern Treatment Methods and advancement in technologies is opted, our liability to pay each and every claim for below listed treatments or procedures as inpatient or day care treatment (inclusive of pre and post hospitalization), shall be restricted to 1% of the sum insured opted as specified in the Policy Schedule, per policy year.

- i. Uterine Artery Embolization and HIFU
- ii. Balloon Sinuplasty
- iii. Deep Brain stimulation
- iv. Oral chemotherapy
- v. Immunotherapy- Monoclonal Antibody to be given as injection
- vi. Intra vitreal injections
- vii. Robotic surgeries
- viii. Stereotactic radio surgeries
- ix. Bronchical Thermoplasty
- x. Vaporisation of the prostate (Green laser treatment or holmium laser treatment)
- xi. IONM - (Intra Operative Neuro Monitoring)
- xii. Stem cell therapy: Hematopoietic stem cells for bone marrow transplant for haematological conditions to be

covered.

The Medical Expenses incurred during hospitalization (including pre and post hospitalization) due to the listed treatments or procedures shall be limited to actual expenses or up to 1% of the sum insured opted (whichever is less).

A discount will be available on the Inpatient Hospitalization Expenses Benefit premium if sub limit is opted by the group.

f) **Maternity Expenses Benefit:**

This is an optional cover which can be obtained on payment of additional premium for all the Insured Persons under the Policy.

We shall pay for **Reasonable and Customary Medical expenses** incurred with respect to the **Insured Person's hospitalization expenses**, arising from or traceable to pregnancy, childbirth including normal or caesarean section and complications of maternity (including and not limited to medical complications). The claim under maternity benefit would be payable within the In-patient Hospitalization sum insured, maximum up to the amount specified in the policy schedule.

**Special conditions applicable to Maternity Expense Benefit:**

- i. For the purpose of this benefit, continuous and completed period of 24 hours of Hospitalisation is mandatory.
- ii. This benefit is admissible only for hospitalizations within India.
- iii. This benefit will be applicable only for Self or Spouse in a Policy.
- iv. Where both Inpatient hospitalization expenses benefit (Section II) and Hospital cash benefits (Section I) are covered. Then if maternity benefit is opted, it has to be opted mandatorily under both the sections (I) and (II).
- v. A waiting period of 9 months is applicable for payment of any claim related to normal delivery, caesarean section and complications of maternity (including and not limited to medical complications). The waiting period stands waived if additional premium is paid for the same.
- vi. Claim in respect of delivery for only first three children and/ or operations associated therewith will be considered in respect of any one Insured Person covered under the Policy or any renewal thereof. Those Insured Persons who are already having three or more living children will not be eligible for this benefit. In case the first delivery is a triplets (more than 2 children) delivery, then the second delivery will not be covered.
- vii. Pre-natal and post-natal expenses including expenses for the new born baby are not covered.
- viii. No Individual (Employee or Dependent) can be covered more than once in a Policy.

Note: When Maternity Expenses Benefit is opted for in the policy, Exclusion C.1.2.o) of the policy stands deleted.

Option for Maternity Expense Benefits has to be exercised at the inception of the policy period and no refund is allowable in case of Insured's cancellation of this option during currency of the policy.

g) **Room Rent Restriction:**

This is an optional cover which can be opted for all the Insured Persons under the Policy.

If the Insured Person is admitted in a Hospital room where the Room Rent incurred is higher than the eligible limit, then the Insured Person shall bear the rate able proportion of the Associated Medical Expenses including surcharge or taxes thereon (excluding pharmacy, consumables, implants , medical devices and diagnostics) as specified in the Policy Schedule in the proportion of the Room Rent actually incurred, subject to co-payment as applicable and mentioned in the policy schedule, provided that We have accepted a claim for Hospitalisation Medical Expenses under benefit B.2 a)

A discount will be available on the Inpatient Hospitalization Expenses Benefit premium if the room rent restriction is opted by the group.

### Special conditions applicable to Room rent restrictions

- i. Copayment on Associated Medical expenses (excluding pharmacy, consumables, implants, medical devices and diagnostics) is not applicable for admission in ICU room with higher room rent limit.
- ii. Copayment on Associated Medical expenses (excluding pharmacy, consumables, implants, medical devices and diagnostics) for opting a Non –ICU room with higher room rent limit is not applicable for those hospitals where differential billing based on the room category is not adopted.

#### h) **Co-payment:**

This is an optional cover which can be opted for all the Insured Persons under the Policy. In case co-payment is opted, our liability to pay each and every claim under Inpatient Hospitalization Expenses Benefit will be in excess of any Co-payment applicable to that benefit (if any) as specified in the Schedule.

Co-payment will be charged for each separate incident reported for claims payment, even though the claim may be registered under the same benefit more than once subject to the terms and conditions of the Policy.

A discount will be available on the Inpatient Hospitalization Expenses Benefit premium if the co-payment is opted by the group.

#### i) **Sub limits for listed diseases, treatments or procedures:**

This is an optional cover which can be opted for all the Insured Persons under the Policy. In case sub limit is opted, our liability to pay each and every claim for diseases, treatments or procedures listed in the Policy Schedule as inpatient or day care treatment (inclusive of pre and post hospitalization), shall be restricted to the percentage of the sum insured opted.

The Medical Expenses incurred during hospitalization (including pre and post hospitalization) due to the listed treatments or procedures shall be limited to actual expenses or up to the Sub limits (whichever is less).

A discount will be available on the Inpatient Hospitalization Expenses Benefit premium if sub limit is opted by the group.

Note:- In case of proposals where Sub limits for Modern Treatment Methods and Advancement in Technologies is also opted, the Medical Expenses incurred during hospitalization (inclusive of pre and post hospitalization) shall be limited to actual expenses or up to sub-limits under this section or up to the sub-limits mentioned in section II e) (Sub limits for Modern Treatment Methods and Advancement in Technologies), whichever is less. No other co-payments/ deductibles will be applicable.

### 3. **Section III: Personal Accident Cover:**

This is an optional cover which can be opted on payment of additional premium for all the Insured Persons under the Policy.

It is hereby declared and agreed that notwithstanding anything to the contrary in the Policy that following an **Accidental Bodily Injury to Insured Person** which results in any of the events listed in the Table of Events, **We** will pay the **Insured Person(s)** such percentage stated against the event in the Table of Events of the sum insured stated in the Policy **Schedule** provided that the **Schedule** mentions that You have opted for coverage against that event and paid premium for the same.

The Personal Accident Cover includes the following benefits, of which Accidental Death and/or Permanent Total Disablement are mandatory covers, in case this cover is opted

#### **Primary Covers**

- Mandatory covers
  - i. Accidental Death, and/or
  - ii. Permanent Total Disablement
- Optional covers
  - iii. Permanent Partial Disablement
  - iv. Temporary Total Disablement
- Inbuilt covers
  - v. Repatriation and Funeral expenses
  - vi. Child Education Benefit

#### **Extension Covers**

- i. Repatriation and Funeral expenses – Above the inbuilt cover
- ii. Child Education Benefit – Above the inbuilt cover

- iii. Accidental Medical Expenses
- iv. Accidental Hospitalization

**A. Primary Covers**

**i. Accidental Death**

If during the **Policy Year**, the **Insured Person(s)** sustains **Injury** which directly and independently of all other causes results in death of the Insured Person(s) within twelve (12) months from the date of Accident, then We will pay the Sum Insured as stated in the Policy Schedule.

We will pay the percentage of the Sum Insured shown in the table below:

Event	Percentage of Sum Insured
Accidental Death	100%

**ii. Permanent Total Disablement**

If during the **Policy Year**, the **Insured Person(s)** sustains **Injury** which directly results in **Permanent Total Disablement** within twelve (12) months from the date of **Accident**, then **We** agree to pay the percentage of the **Sum Insured** shown in the Table of Events below and as specified in the Policy Schedule.

It is clarified that for the purpose of this cover, **Permanent Total Disablement** shall entail one of the following:

- i. Permanent total loss of sight of both eyes
- ii. Permanent total loss of sight of one eye and physical separation of or the loss of ability to use either one hand or one foot
- iii. Permanent total loss and physical separation of or the loss of ability to use both hands or both feet
- iv. Permanent total loss and physical separation of or the loss of ability to use one hand and one foot

We will pay the percentage of the Sum Insured shown in the table below:

Event	% of Permanent Total Disablement Sum Insured
<b>Permanent Total Disablement:</b>	<b>100%</b>
Permanent total loss of sight of both eyes	100%
Permanent total loss of sight of one eye and physical separation of or the loss of ability to use either one hand or foot	100%
Permanent total loss and physical separation of or the loss of ability to use both hands or both feet	100%
Permanent total loss and physical separation of or the loss of ability to use one hand and one foot	100%

**iii. Permanent Partial Disablement**

If during the **Policy Year**, the **Insured Person(s)** sustains **Injury** which directly results in **Permanent Partial Disablement** within twelve (12) months from the date of **Accident**, then **We** agree to pay the percentage of the **Sum Insured** shown in the Table of Events below and as specified in the Policy Schedule. The Table of Events below sets out the events which constitute 'Permanent Partial Disablement'.

We will pay the percentage of the Sum Insured shown in the table below:

Event	Percentage of Sum Insured
<b>Permanent Partial Disablement:</b>	<b>As Follows</b>
An arm at the shoulder joint	75%
An arm above the elbow joint	70%
A hand at the wrist	50%
An arm beneath the elbow joint	60%
A thumb	25%
An index <b>Finger</b>	10%
Any other <b>Finger</b>	5%
A leg above mid-thigh	75%
A leg up to mid-thigh	60%
A leg up to beneath the knee	50%
A leg up to mid-calf	45%
A foot at the ankle	40%
A large <b>Toe</b>	5%
Any other <b>Toe</b>	2%
Permanent loss of sight of one eye	50%

Hearing of one ear	25%
Hearing of both ears	75%
Sense of smell	10%
Sense of taste	5%
Shortening of leg by at least 5%	7%

If the **Permanent Partial Disablement** event not listed above, then the disability percentage certified by the Government Civil Surgeon would be considered under this section.

If there is more than one **Permanent Partial Disablement** due to an **Injury**, the claim amount payable for all such losses put together should not exceed the **Sum Insured** as opted by the **Primary Insured Person** under this section

#### iv. Temporary Total Disablement

If during the **Policy Year**, the **Insured Person(s)** sustains **Injury** which directly results in **Temporary Total Disablement** which completely prevents the **Insured Person(s)** from performing each and every duty pertaining to employment or **Occupation**, then **We** will pay a weekly benefit, provided that:

- i. The **Temporary Total Disablement** is certified by a **Medical Practitioner**.
- ii. **Our** liability to make payment will be limited to of 1% of the Sum Insured for each week during the period of **temporary total disablement** for a period as specified in the Policy Schedule not exceeding 100 weeks from the date of the **Accident** and if the **Insured Person** is disabled for a part of a week, then only a proportionate part of the weekly benefit will be payable.
- iii. We will not pay any amount in excess of the Sum Insured mentioned in the Policy Schedule.
- iv. We will not pay any amount in excess of the Insured Person's base weekly income excluding overtime, bonuses, tips, commissions, or any other special compensation

We will pay the percentage of the Sum Insured shown in the table below:

Event	Percentage of Sum Insured
<b>Temporary Total Disablement (weekly benefit)</b>	weekly benefit up to a maximum of 100 weeks or as mentioned in the Policy Schedule

### 3.1.Special Conditions Applicable To Primary Covers of Personal Accident Section

- i. If a claim has already been settled for any of the sections under Personal Accident Cover, the amount payable for the subsequent claim/s shall be reduced by the amount/s already paid. Regardless of one or more claims during the Policy Period, the maximum amount payable shall be restricted to the Sum Insured of Personal Accident cover.
- ii. If more than one loss results from any Accident, only the one amount, the largest, will paid.
- iii. This cover shall immediately cease on payment of a claim for Accidental Death or Permanent Total Disablement of that Insured Person.

#### a. Inbuilt Covers

##### i. Repatriation and Funeral Benefit

In the event of We making payment for a claim for Accidental Death, We will also make payment towards

- a. Expenses for burial or cremation and transportation of Insured Person's body to his/her city of residence
- b. Insured Person's funeral expenses.

The benefit payable towards a & b together shall be limited to 1% of the Accidental Death Sum Insured subject to maximum of Rs.10,000

(No additional premium will be charged for this cover)

##### ii. Child Education Support

In the event of We making payment for a claim for Accidental Death or Permanent Total Disablement, We will also make payment towards the education support of the insured person's Dependent Child, the sum equivalent to 1% of the total sum insured subject to maximum of Rs.10,000 (Rupees Ten Thousand Only).

This benefit shall be limited to the maximum as stated in the Policy Schedule, irrespective of the number of dependent children.

(No additional premium will be charged for this cover)

#### B. Extension Covers in Personal Accident Cover

i. Repatriation and Funeral Benefit (Above the inbuilt cover)

This is an optional cover which can be obtained on payment of additional premium under the Policy. In the event of We making payment for a claim for Accidental Death, We will also make payment towards

- a. Expenses for burial or cremation and transportation of Insured Person's body to his/her city of residence
- b. Insured Person's funeral expenses.

The maximum amount payable under this benefit shall be as mentioned in the Policy Schedule.

In case, this extension cover is opted, the cover under Section 3. B. i. stands deleted.

ii. Child Education Support Cover (Above the inbuilt cover)

This is an optional cover which can be obtained on payment of additional premium under the Policy. In the event of We making payment for a claim for **Accidental Death** or **Permanent Total Disablement**, We will also make payment towards the education support of the Insured Person's Dependent Child/ Children, which will be an amount equal to the Sum Insured mentioned against this benefit per month for the maximum period as stated in the Schedule.

This benefit shall be limited to the maximum as stated in the Policy Schedule, irrespective of the number of dependent children.

However, We reserve the right to pay the claim under this benefit as lump sum benefit.

In case, this extension cover is opted, the cover under Section 3. b. ii. stands deleted.

iii. Accidental Medical Expenses Cover

This is an optional cover which can be obtained on payment of additional premium under the Policy. In the event of a valid claim under this **Policy** for **Accidental Death**, **Permanent Total Disablement**, **Permanent Partial Disablement** or **Temporary Total Disablement**, We will reimburse the Reasonable & Customary Charges, subject to **Deductibles** if any shown in the **Policy Schedule**, for medical treatment or **Surgery** for the **Injury** sustained, provided the treatment is during the **Policy Year** and availed in a **Hospital** or **Day care center** in India including as **OPD treatment/ Day Care Treatment**. The maximum amount payable shall be a percentage of the valid Personal Accident claim amount or valid percentage of the relevant sum insured whichever is less subject to maximum amount stated in the policy schedule.

iv. Accidental Hospitalization Cover

This is an optional cover which can be obtained on payment of additional premium under the Policy. If the **Insured Person** suffers an **Injury** during the **Policy Year** that requires that **Insured Person's Hospitalisation** for **Inpatient Care**, then **We** will reimburse the **Reasonable and Customary** charges for **Medical Expenses** incurred for the **Inpatient Care** of such **Insured Person** in India provided that the **Hospitalisation** commences within the same **Policy Year**. **Our** liability to meet **Medical Expenses** of **Hospitalisation** caused by such **Accident** will be limited to the **Sum Insured** of that **Policy Year**. This cover is independent of any claim under the Primary Covers and **Our** liability would be limited up to the **Sum Insured** mentioned in the **Schedule**.

**Special exclusion for this section**

- a) Pre-hospitalization Medical Expenses and Post-hospitalisation Medical Expenses are not covered.
- b) AYUSH not covered.

**3.2. Benefit Payable under Personal Accident Section**

The Company hereby agrees, subject to the terms, conditions and exclusions applicable to this Section and the terms, conditions, General Exclusions stated in this Policy, to pay the percentage of Sum Insured to the Insured Person/nominee/legal heir as stated in the Policy Schedule on the occurrence of an Insured Event as stated above in this Section.

**4. Section IV: Critical illness Cover:**

This is an optional cover which can be opted on payment of additional premium for all the Insured Persons under the Policy.

You have the option to select from a list of 20 Critical Illnesses for all the Insured Persons under the Policy.

For the purpose of this Section and the consideration of the Company's liability under it, the entire sum insured under this cover is payable upon survival of 28 days from the first diagnosis/ actual undergoing of the surgical procedures that are mentioned below provided whose signs or symptoms first commence more than 90 days after the commencement of Period of Insurance and shall only include following Critical Illnesses:



- a) Cancer of specified severity
- b) Kidney failure requiring regular dialysis
- c) Multiple Sclerosis with persisting symptoms
- d) Benign Brain Tumor
- e) Parkinson's Disease
- f) Alzheimer's Disease
- g) Major Organ/ Bone Marrow Transplant
- h) Open Heart Replacement or Repair of Heart Valves
- i) Open Chest CABG (Coronary Artery Bypass Graft)
- j) Surgery of Aorta
- k) Stroke resulting in permanent symptoms
- l) Permanent Paralysis of limbs
- m) Myocardial Infarction (First Heart Attack of specified severity)
- n) Coma of Specified Severity
- o) Third Degree Burns
- p) Deafness
- q) Loss of Speech
- r) Blindness
- s) End Stage Liver Failure
- t) Primary (idiopathic) Pulmonary Hypertension

**a) Cancer of Specified Severity**

A malignant tumor characterized by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.

The following are excluded –

- i. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 and CIN-3.
- ii. Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
- iii. Malignant melanoma that has not caused invasion beyond the epidermis;
- iv. All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0
- v. All Thyroid cancers histologically classified as T1N0M0 (TNM Classification) or below;
- vi. Chronic lymphocytic leukaemia less than RAI stage 3.
- vii. Non-invasive papillary cancer of the bladder histologically described as TaN0M0 or of a lesser classification,
- viii. All Gastro-Intestinal Stromal Tumors histologically classified as T1N0M0 (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
- ix. All tumors in the presence of HIV infection

**b) Kidney failure requiring regular dialysis**

End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (haemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.

**c) Multiple Sclerosis with persisting symptoms**

The unequivocal diagnosis of Definite Multiple Sclerosis confirmed and evidenced by all of the following:

- i. Investigations including typical MRI findings which unequivocally confirm the diagnosis to be multiple sclerosis and.
- ii. There must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months.

Other causes of neurological damage such as SLE and HIV are excluded.

**d) Benign Brain Tumor**

Benign brain tumor is defined as a life threatening, non-cancerous tumor in the brain, cranial nerves or meninges within the skull. The presence of the underlying tumor must be confirmed by imaging studies such as CT scan or MRI.

This brain tumor must result in at least one of the following and must be confirmed by the relevant medical specialist.

- i. Permanent Neurological deficit with persisting clinical symptoms for a continuous period of at least 90 consecutive days or
- ii. Undergone surgical resection or radiation therapy to treat the brain tumor.

The following conditions are excluded:

Cysts, Granulomas, malformations in the arteries or veins of the brain, hematomas, abscesses, pituitary tumors, tumors of skull bones and tumors of the spinal cord.

**e) Parkinson's Disease**

The unequivocal diagnosis of progressive, degenerative idiopathic Parkinson's disease before age 60 years, must be supported by the clinical confirmation of a Neurologist.

The diagnosis must be supported by all of the following conditions:

- the disease cannot be controlled with medication;
- signs of progressive impairment; and
- inability of the Insured Person to perform at least 3 of the 6 activities of daily living as listed below (either with or without the use of mechanical equipment, special devices or other aids and adaptations in use for disabled persons) for a continuous period of at least 6 months:

Activities of daily living:

- Washing: the ability to wash in the bath or shower (including getting into and out of the shower) or wash satisfactorily by other means and maintain an adequate level of cleanliness and personal hygiene;
- Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate, any braces, artificial limbs or other surgical appliances;
- Transferring: The ability to move from a lying position in a bed to a sitting position in an upright chair or wheel chair and vice versa;
- Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- Feeding: the ability to feed oneself, food from a plate or bowl to the mouth once food has been prepared and made available.
- Mobility: The ability to move indoors from room to room on level surfaces at the normal place of residence

Parkinson's disease secondary to drug and/or alcohol abuse is excluded.

**f) End Stage Liver Failure**

Permanent and irreversible failure of liver function that has resulted in all three of the following:

- Permanent jaundice; and
- Ascites; and
- Hepatic Encephalopathy.

Liver failure secondary to drug or alcohol abuse is excluded.

**g) Alzheimer's Disease**

Alzheimer's disease is a progressive degenerative illness of the brain, characterized by diffuse atrophy throughout the cerebral cortex with distinctive histopathological changes. Deterioration or loss of intellectual capacity, as confirmed by clinical evaluation and imaging tests, arising from Alzheimer's disease, resulting in progressive significant reduction in mental and social functioning, requiring the continuous supervision of the Insured Person. The diagnosis of the disease must be before age 60 years, must be supported by the clinical confirmation of a Neurologist, evidenced by typical findings in cognitive and neuroradiological tests (e.g. CT Scan, MRI, PET of the brain) and supported by Our appointed Medical Practitioner.

The following conditions are however not covered:

- non-organic diseases such as neurosis and psychiatric illnesses;
- alcohol related brain damage; and
- any other type of irreversible organic disorder/dementia.

**h) Major Organ / Bone Marrow Transplant**

The actual undergoing of a transplant of:

- One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
- Human bone marrow using hematopoietic stem cells  
The undergoing of a transplant has to be confirmed by a specialist medical practitioner.

The following are excluded:

- Other stem-cell transplants
- Where only islets of langerhans are transplanted.

**i) Open Heart Replacement or Repair of Heart Valves**

The actual undergoing of open-heart valve surgery to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s)

The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner.

Catheter based techniques including but not limited to, balloon valvotomy/valvuloplasty are excluded.

**j) Open Chest CABG (Coronary Artery Bypass Graft)**

The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting (CABG) done via a sternotomy (cutting through the breast bone) or minimally invasive keyhole coronary artery bypass procedures. The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.

The following are excluded:

- i. Angioplasty and/or any other intra-arterial procedures;

**k) Surgery of Aorta**

The actual undergoing of major Surgery to repair or correct aneurysm, narrowing, obstruction or dissection of the Aorta through surgical opening of the chest or abdomen. For the purpose of this cover the definition of "Aorta" shall mean the thoracic and abdominal aorta but not its branches.

The following conditions are excluded:

- Surgery performed using only minimally invasive or intra-arterial techniques.
- Angioplasty and all other intra-arterial, catheter based techniques, "keyhole" or laser procedures.

The diagnosis to be evidenced by any two of the following:

- a) Computerized tomography (CT) scan
- b) Magnetic Resonance Imaging (MRI) scan
- c) Echocardiography (an ultrasound of the heart)
- d) Angiography (Injecting X ray dye)
- e) Abdominal ultrasound

**l) Stroke resulting in Permanent Symptoms**

Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intra-cranial vessel, haemorrhage and embolisation from an extra cranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.

The following are excluded:

- Transient Ischemic Attacks (TIA)
- Traumatic injury of the brain
- Vascular disease affecting only the eye or optic nerve or vestibular functions.

**m) Permanent Paralysis of Limbs**

Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

**n) Myocardial Infarction (First Heart Attack of Specified Severity)**

The first occurrence of heart attack or myocardial infarction which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area

The diagnosis for this will be evidenced by all of the following criteria:

- i. A history of typical clinical symptoms consistent with the diagnosis of Acute Myocardial Infarction (for e.g. typical chest pain).
- ii. New characteristic electrocardiogram changes
- iii. Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.

The following are excluded:

- i. Other acute Coronary Syndromes
- ii. Any type of Angina Pectoris

- iii. A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart disease OR following an intra-arterial cardiac procedure

**o) Coma of Specified Severity**

A state of unconsciousness with no reaction or response to external stimuli or internal needs

This diagnosis must be supported by evidence of all of the following:

- No response to external stimuli continuously for at least 96 hours;
- Life support measures are necessary to sustain life.
- Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.

The condition has to be confirmed by a specialist medical practitioner.

Coma resulting directly from alcohol or drug abuse is excluded.

**p) Third Degree Burns**

There must be third-degree burns with scarring that cover at least 20% of the body's surface area. The diagnosis must confirm the total area involved using standardized, clinically accepted, body surface area charts covering 20% of the body surface area

**q) Deafness**

Total and irreversible loss of hearing in both ears as a result of illness or accident. This diagnosis must be supported by pure tone audiogram test and certified by an Ear, Nose, Throat (ENT) specialist." Total Loss" means "the loss of hearing to the extent that the loss is greater than 90 decibels across all frequencies of hearing" in both ears.

**r) Loss of Speech**

Total and irrecoverable loss of the ability to speak as a result of injury or disease to the vocal cords. The inability to speak must be established for a continuous period of 12 months. This diagnosis must be supported by medical evidence furnished by an Ear, Nose, Throat (ENT) specialist

All psychiatric related causes are excluded.

**s) Primary (Idiopathic) Pulmonary Hypertension**

An unequivocal diagnosis of Primary (Idiopathic) Pulmonary Hypertension by a Cardiologist or specialist in respiratory medicine with evidence of right ventricular enlargement and the pulmonary artery pressure above 30 mm of Hg on Cardiac Catheterization. There must be permanent irreversible physical impairment to the degree of at least Class IV of the New York Heart Association Classification of cardiac impairment.

The NYHA Classification of Cardiac Impairment are as follows:

- i. Class III: Marked limitation of physical activity. Comfortable at rest, but less than ordinary activity causes symptoms.
- ii. Class IV: Unable to engage in any physical activity without discomfort. Symptoms may be present even at rest

Pulmonary hypertension associated with lung disease, chronic hypoventilation, pulmonary thromboembolic disease, drugs and toxins, diseases of the left side of the heart, congenital heart disease and any secondary cause are specifically excluded.

**t) Blindness**

Total, permanent and irreversible loss of all vision in both eyes as a result of illness or accident.

The Blindness is evidenced by:

- i. corrected visual acuity being 3/60 or less in both eyes or ;
- ii. the field of vision being less than 10 degrees in both eyes.

The diagnosis of blindness must be confirmed and must not be correctable by aids or surgical procedure.

**4.1 Special Conditions Applicable To Critical Illness Cover**

The cover for the specific **Insured Person**, shall terminate in the event of claim becoming admissible and accepted by the Company for any of the listed **Critical Illness** under this Section.

**4.2 Benefit Payable under Critical Illness Section**

The Company hereby agrees, subject to the terms, conditions and exclusions applicable to this Section and the terms, conditions, General Exclusions stated in this Policy, to pay the Sum Insured to the Insured person/nominee/legal heir as stated against Critical Illness Section under Schedule on the occurrence of an Insured Event as stated above, under this Section.

## C. WAITING PERIODS AND EXCLUSIONS

### 1. Waiting Periods - Applicable to Hospital cash benefit and In-patient Hospitalization Expense covers

All **Illnesses** and treatments shall be covered subject to the waiting periods specified below.

The waiting periods can be waived off on payment of additional premium under the Policy.

#### a) Pre-Existing Diseases - Code- Excl01

- i. Expenses related to the treatment of a pre-existing Disease (PED) and its direct complications shall be excluded until the expiry of 48 months of continuous coverage after the date of inception of the first policy with us.
- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- iii. If the Insured Person is continuously covered without any break as defined under the Migration norms of the extant IRDAI (Health Insurance) Regulations then waiting period for the same would be reduced to the extent of prior coverage.
- iv. Coverage under the policy after the expiry of 48 months for any pre-existing disease is subject to the same being declared at the time of application and accepted by us.

#### b) Specified disease/procedure waiting period- Code- Excl02

- i. Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 24/ 48 months of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due to an accident.
- ii. In case of enhancement of sum insured the exclusion shall apply afresh to the extent of sum insured increase.
- iii. If any of the specified disease/procedure falls under the waiting period specified for pre-Existing diseases, then the longer of the two waiting periods shall apply.
- iv. The waiting period for listed conditions shall apply even if contracted after the policy or declared and accepted without a specific exclusion.
- v. If the Insured Person is continuously covered without any break as defined under the applicable norms on Migration stipulated by IRDAI, then waiting period for the same would be reduced to the extent of prior coverage.
- vi. List of specific diseases/procedures:

##### • 24 months waiting period:

- i. Cataracts
- ii. Benign Prostatic Hypertrophy
- iii. Hernia of all types
- iv. Hydrocele
- v. Para nasal sinuses
- vi. Deviated Nasal Septum
- vii. Fistulae
- viii. Hemorrhoids
- ix. Fissure in ano
- x. Dysfunctional Uterine Bleeding
- xi. Fibromyoma
- xii. Endometriosis
- xiii. Hysterectomy
- xiv. all internal or external tumors/ cysts/ nodules/ polyps of any kind including breast lumps with exception of malignant tumor or growth
- xv. Surgery for prolapsed inter vertebral disc unless arising from Accident
- xvi. Surgery of Varicose Veins, Varicose Ulcers
- xvii. Congenital Internal Illness/ disease/ defect anomaly, genetic diseases or disorders
- xviii. Any types of gastric or duodenal Ulcers
- xix. Stones in the Urinary and Biliary systems
- xx. Surgery on ears/ tonsils/ adenoids
- xxi. Maternity expenses where self and spouse are covered.

##### • 48 months waiting period:

- i. Organ transplant and Organ Donor Expenses
- ii. Joint replacement Surgery due to Degenerative condition
- iii. Age related Osteoarthritis and Osteoporosis unless such joint replacement Surgery is necessitated by Accidental Bodily Injury
- iv. Listed Mental and Psychiatric **Illness**
  - a) F01 Vascular dementia
  - b) F20 Schizophrenia
  - c) F30 Manic episode

- d) F31 Bipolar affective disorder
- e) F32-33 Depressive disorders
- f) F41 Other anxiety disorders
- g) F50 Eating disorders
- h) F60 Specific personality disorders
- i) F84 Pervasive developmental disorders
- j) F40.9 Phobic anxiety disorder, unspecified
- k) F05 Delirium, not induced by alcohol and other psychoactive substances
- v. Behavioural and Neuro developmental disorders
  - a) Disorders of adult personality
  - b) Disorders of speech and language including stammering, dyslexia
- vi. Any **hospitalisation expenses** in connection with treatment for AIDS (Acquired Immune Deficiency Syndrome) and/ or infection with HIV (Human Immunodeficiency Virus)
- vii. Maternity expenses where only self is covered.

c) **30-day waiting period- Code- Excl03**

- i. Expenses related to the treatment of any illness within 30 days from the first policy commencement date shall be excluded except claims arising due to an accident, provided the same are covered.
- ii. This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve months.
- iii. The within referred waiting period is made applicable to the enhanced sum insured in the event of granting higher sum insured subsequently.

2. **Exclusions - Applicable to Hospi cash, In-patient Hospitalization cover**

We will not pay for any expenses incurred by **You** in respect of claims arising out of or howsoever related to any of the following:

a) **Investigation & Evaluation- Code- Excl04**

- (i) Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded.
- (ii) Any diagnostic expenses which are not related or not incidental to the current diagnosis and treatment are excluded.

b) **Rest Cure, rehabilitation and respite care- Code- Excl05**

Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:

- (i) Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.
- (ii) Any services for people who are terminally ill to address medical, physical, social, emotional and spiritual needs.

c) **Obesity/ Weight Control: Code- Excl06**

Expenses related to the surgical treatment of obesity that does not fulfil all the below conditions:

- 1) Surgery to be conducted is upon the advice of the Doctor
- 2) The surgery/Procedure conducted should be supported by clinical protocols
- 3) The member has to be 18 years of age or older and
- 4) Body Mass Index (BMI);
  - a) greater than or equal to 40 or
  - b) greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
    - i. Obesity-related cardiomyopathy
    - ii. Coronary heart disease
    - iii. Severe Sleep Apnea
    - iv. Uncontrolled Type2 Diabetes

d) **Change-of-Gender treatments: Code- Excl07**

Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

e) **Cosmetic or Plastic Surgery: Code- Excl08**

Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of medically necessary treatment to remove a direct and immediate health risk to the insured. For this to be considered a medical necessity, it must be certified by the attending Medical Practitioner.

f) **Hazardous or Adventure sports: Code- Excl09**

Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not limited to, para-jumping, rock climbing, mountaineering, rafting, motor racing, horse racing or scuba diving, hand gliding, sky diving, deep-sea diving.

- g) **Breach of law: Code- Excl10**  
Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.
- h) **Excluded Providers: Code- Excl11**  
Expenses incurred towards treatment in any hospital or by any Medical Practitioner or any other provider specifically excluded by the Insurer and disclosed in its website/ notified to the policyholders are not admissible. However, in case of life threatening situations following an accident, expenses up to the stage of stabilization are payable but not the complete claim.
- i) **Code- Excl12**  
Treatment for, Alcoholism, drug or substance abuse or any addictive condition and consequences thereof.
- j) **Code- Excl13**  
Treatments received in health hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or a Hospital where the Hospital has effectively become the Insured Person's home or permanent abode or where admission is arranged wholly or partly for domestic reasons.
- k) **Code- Excl14**  
Dietary supplements and substances which are available naturally and that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a medical practitioner as part of hospitalisation claim or day care procedures.
- l) **Refractive Error: Code- Excl15**  
Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptries.
- m) **Unproven Treatments: Code- Excl16**  
Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.
- n) **Birth control, Sterility and Infertility: Code- Excl17**  
Expenses related to Birth Control, sterility and infertility. This includes:
  - (i) Any type of contraception, sterilization
  - (ii) Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
  - (iii) Gestational Surrogacy
  - (iv) Reversal of sterilization
- o) **Maternity: Code- Excl 18**
  - (i) Medical Expenses treatment traceable to child birth (including complicated deliveries and caesarian sections incurred during hospitalization) except ectopic pregnancy;
  - (ii) Expenses towards miscarriage (unless due to an accident) and lawful termination of pregnancy during the policy period.
- p) Circumcision unless necessary for treatment of a disease not excluded hereunder or as may be necessitated due to an **Accident**.
- q) Vaccination/ inoculation (except as post bite treatment)
- r) Charges incurred in connection with cost of spectacles and contact lenses, hearing aids, durable medical equipment (including but not limited to cost of instrument used in the treatment of Sleep Apnea Syndrome (C.P.A.P), Continuous Peritoneal Ambulatory Dialysis (C.P.A.D) and Oxygen concentrator for Asthmatic condition, wheel chair, crutches, artificial limbs, belts, braces, stocking, Glucometer), namely that equipment used externally for the human body which can withstand repeated use; is not designed to be disposable; is used to serve a medical purpose, such cost of all appliances/devices whether for diagnosis or treatment after discharge from the **Hospital**.
- s) Dental treatment or **Surgery** of any kind unless requiring **Hospitalisation** as a result of accidental **Bodily Injury**.

- t) Intentional self-**Injury**
- u) Venereal/ Sexually Transmitted disease other than HIV/AIDS.
- v) Congenital External **Illness**/ disease/ defect anomaly.
- w) Any expenses related to donor screening, treatment, donor's pre and post **Hospitalisation** expenses or any other medical treatment for the donor consequent to **Surgery**.
- x) Outpatient Diagnostic, Medical and **Surgical Procedures** or OPD treatments
- y) Non-prescribed drugs and medical supplies
- z) Hormone replacement therapy
- aa) Medical Practitioner's home visit charges during pre and post **Hospitalisation** period, Attendant Nursing charges.
- bb) Domiciliary hospitalisation/ treatment.
- cc) Treatment received outside India.
- dd) **Injury** or Disease directly or indirectly caused by or arising from or attributable to War, Invasion, Act of Foreign Enemy, War like operations (whether war be declared or not).
- ee) **Injury** or Disease directly or indirectly caused by or contributed to by nuclear weapons/ materials.
- ff) Stem cell storage
- gg) Any kind of service charge, surcharge levied by the hospital.
- hh) Personal comfort and convenience items or services such as television, telephone, barber or guest service and similar incidental services and supplies.
- ii) Standard list of excluded items as mentioned in the Annexure I and on our website <https://general.futuregenerali.in>
- jj) Any medical procedure or treatment, which is not medically necessary or not performed by a Doctor.
- kk) Costs incurred on all methods of treatment including AYUSH treatments except Allopathic.

### 3. **Waiting Periods - Applicable to Critical Illness cover**

All **Illnesses** and treatments shall be covered subject to the waiting periods specified below.

#### a) **Waiting period- and Survival period**

- i. Claim related to any listed Critical illness/ procedures within 90 days from the first policy commencement date shall be excluded.
- ii. Claim related to any listed Critical illness/ procedures shall be payable only if the Insured has survived for a period of more than or equal to 28 days from the date of the first diagnosis of the Critical illness/ Undergoing for the first time of the Surgical Procedures/ for the first time of occurrence of medical events.

### 4. **Exclusions specific to Critical Illness Cover:**

The Company shall not be liable to make any payment directly or indirectly arising out of the following events:

- a) Any Insured Event arising on account of or in connection with any Pre-Existing Illness/ Disease related to specified Critical Illnesses
- b) If the Insured does not submit a medical certificate from the Medical Practitioner evidencing diagnosis of Illness or Injury or occurrence of the medical event or the undergoing of the medical/ surgical procedure in relation to the claim of the particular insured person
- c) Any external congenital Illness
- d) Any medical procedure or treatment, which is not medically necessary or not performed by a Medical Practitioner



- e) Any treatment/surgery for change of sex or any cosmetic surgery or treatment / surgery / complications / illness arising as a consequence thereof
- f) Treatment by a family member and self- medication or any treatment that is not scientifically recognized
- g) Any Illness, sickness or disease other than those specified as Critical Illnesses under this Policy
- h) Any Critical Illness directly or indirectly caused due to or associated with human T-cell Lymphotropic virus type III (HTLV-III or HTLB-III) or Lymphadenopathy Associated Virus (LAV) and its variants or mutants
- i) Any Critical Illness arising out of use, abuse or consequence or influence of any substance (substances that are abuse like illegal drugs, opioids, marijuana etc.), intoxicant, drug, alcohol or hallucinogen
- j) Narcotics used by the Insured Person unless taken as prescribed by a registered Medical Practitioner
- k) Any Critical Illness directly or indirectly caused due to intentional self-injury, suicide or attempted suicide; whether the person is medically sane or insane
- l) Any Critical Illness based on certification/diagnosis/treatment from persons not registered as Medical Practitioners, or from a Medical Practitioner who is practicing outside the discipline that he is licensed for, or any diagnosis or treatment that is not scientifically recognized or Unproven/ Experimental Treatment, or is not Medically Necessary or any kind of self- medication and its complications
- m) Ayurvedic, Homeopathy, Unani, naturopathy, reflexology, acupuncture, bone-setting, herbalist treatment, hypnotism, rolfing, massage therapy, aroma therapy or any other treatments including Alternative treatments other than Allopathy / western medicines.
- n) Diagnosis outside India; unless reaffirmed by Specialist Medical Practitioner in India and subject to presentation of all Claim documents in English.

**5. Exclusions specific to Personal Accident Cover:**

**We** will not pay for any compensation, benefit or expenses in respect of **Accidental Death, Injury** or Disablement, Accidental Medical Expenses of the **Insured Person** as a consequence of the following:

- a) Any pre-existing disability / accidental injury
- b) Participation in an actual or attempted felony, riot, crime, misdemeanor or civil commotion.
- c) Any **Accident** of which a contributing cause was the **Insured Person's** actual or attempted commission of, or wilful participation in, an illegal act or any violation or attempted violation of the law or his resistance to arrest.
- d) Whilst engaging in Aviation or Ballooning or whilst mounting into, dismounting from or traveling in any balloon or aircraft other than as passenger (fare paying or otherwise) in any duly licensed standard type of aircraft.
- e) Participating in motor racing or trial run as a driver, co-driver or passenger
- f) Curative treatments or interventions that the **Insured Person** carries out or have carried out on his body
- g) Pregnancy and childbirth, miscarriage, abortion or complications arising out of any of these
- h) **Injury** or Disease directly or indirectly caused by or arising from or attributable to War, Invasion, Act of Foreign Enemy, War like operations (whether war be declared or not).
- i) **Injury** or Disease directly or indirectly caused by or contributed to by nuclear weapons/ materials/ radiations.
- j) Whilst engaging in **Adventure sports**
- k) Whilst engaging in any **hazardous activity**
- l) Any claim caused by osteoporosis (porosity and brittleness of the bones due to loss of protein from the bones matrix) or pathological fracture (any fracture in an area where Pre-Existing Disease has caused the weakening of the bone) or chronic degenerative diseases if osteoporosis or bone disease or chronic degenerative diseases diagnosed prior to the commencement date of the Policy

- m) Expenses incurred on neck belts, wrist bandages, walking sticks, abdomen belts, CPAP and any other similar external aid/ devices, the use of which has been necessitated following an accident, unless specifically insured
- n) Bodily Injury caused by or arising from terrorism, except in case where the policy holder is a victim of terrorist act and not abetting terrorism
- o) Intentional self-**Injury** (including but not limited to the use or misuse of any intoxicating drugs or alcohol).
- p) **Accident** while under the influence of alcohol or drugs
- q) Any **Medical Expenses**, services, supplies or treatment or **Hospital** stay which were not recommended or approved as **Medically Necessary Treatment** by a **Medical Practitioner**.
- r) Any expense incurred which is not exclusively medical in nature/ **Unproven/ Experimental treatment** of any description
- s) Expenses incurred for emergency medical evacuation

**D. CONDITIONS**

**1. Condition Precedent to the contract**

**i. Entire Contract**

The **Policy** and the proposal form constitutes the complete contract of insurance. No change or alteration shall be valid or effective unless approved in writing by **Us**, for which approval shall be evidenced by an endorsement on the **Schedule**.

**ii. Due Care**

Where this **Policy** requires **You** to do or not to do something, then the complete satisfaction of that requirement by **You** or someone claiming on **Your** behalf is a precondition to any obligation under this **Policy**. If **You** or someone claiming on **Your** behalf fails to completely satisfy that requirement, then **We** may refuse to consider **Your** claim. **You** will cooperate with **Us** at all times.

**iii. Payments**

The Company shall be duly discharged of its obligations under this Policy and the Insured shall hold the Company harmless, upon making the payment of the claim to the Insured or his/her nominee/ legal heirs, as the case may be or as agreed in the contract.

**2. Conditions applicable during the contract**

**i. Insured**

Only those persons named, as the Insured in the **Schedule** shall be covered under this **Policy**. The details of the Insured are as provided by **You**. A person may be added as an Insured during the **Policy Period** after his application has been accepted by **Us**, an additional premium has been paid and **Our** agreement to extend cover has been indicated by it, issuing an endorsement confirming the addition of such person as an Insured. Cover under this **Policy** shall be withdrawn from any Insured upon that Insured giving 14 days written notice to be received by **Us**.

**ii. Addition and Deletion of members**

- a) The new members can be added at periodic intervals. However the insurance coverage for every member of the policy shall not exceed the maximum policy term.
- b) The Company may issue multiple group insurance policies in tranches to the Group Organizer, subject to minimum group size and maximum policy term, for providing insurance coverage to the new members on an ongoing basis.
- c) All members of the group will be issued a Certificate of Insurance giving the details of the benefits, important conditions and exclusions.

**iii. Cancellation**

- 1. The policyholder may cancel this policy by giving 15 days written notice and in such an event, the Company shall refund premium for the unexpired policy period as detailed below

**A. Premium paid in Single Instalment**

- a) In case the Policy Period is one year, the Company shall refund premium for the unexpired policy period as detailed below.

<b>Period on risk</b>	<b>Rate of premium refunded</b>
Up to one month	75% of annual rate
Up to three months	50% of annual rate
Up to six months	25% of annual rate

Exceeding six months	Nil
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- b) In case the **Policy Period** exceeds one year, **You** may cancel this insurance by giving **Us** at least 15 days written notice, and if no claim has been made, then We shall refund premium on a pro-rata basis by reference to the time period for which cover is provided, subject to a minimum retention of premium of 25%.

**B. Premium paid in Multiple Instalments**

- a) In case the Policy Period is one year, with instalment premium, the cancellation shall be as follows:

Instalment Frequency	Cancellation request received	Rate of Premium refunded
<b>Monthly</b>	Anytime	No Refund
<b>Quarterly</b>	1 <sup>st</sup> Quarter	12.5% of the respective quarter premium
	2 <sup>nd</sup> Quarter	12.5% of the respective quarter premium
	3 <sup>rd</sup> Quarter and above	No Refund
<b>Half-Yearly</b>	Up to 3 months	25% of the half-yearly instalment premium
	Above 3 months to 6 months	12.5% of the half-yearly instalment premium
	Above 6 months	No refund

- b) In case of Policy Period more than one year, with instalment premium, the cancellation shall be as follows:

Instalment Frequency	Cancellation request received	Rate of Premium refunded
<b>Monthly</b>	Anytime within the Policy Period	No Refund
<b>Quarterly</b>	1 <sup>st</sup> Quarter of 1 <sup>st</sup> Policy Year	12.5% of the respective quarter premium
	2 <sup>nd</sup> Quarter of 1 <sup>st</sup> Policy Year	12.5% of the respective quarter premium
	3 <sup>rd</sup> Quarter of 1 <sup>st</sup> Policy Year and above	No Refund
<b>Half-Yearly</b>	Up to first 3 months of the 1 <sup>st</sup> Policy Year	25% of the half-yearly instalment premium
	Above first 3 months to 6 months of the 1 <sup>st</sup> Policy Year	12.5% of the half-yearly instalment premium
	Above first 6 months of the 1 <sup>st</sup> Policy Year and thereafter	No refund

2. Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the insured person under the policy.
3. The Company may cancel the policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the insured person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud.

iv. **Special Conditions applicable for Policies issued with Premium Payment on Instalment Basis.**

If **You** have opted payment of premium on an instalment basis, as specified in the Schedule, the following conditions shall apply (notwithstanding any terms contrary elsewhere in the Policy):

- a) Duly filled and signed ACH/ ECS/ E-Mandate form shall be submitted along with the proposal form specifying the instalment premium amount and the frequency of instalment.
- b) On successful registration of the ECS mandate, the premium shall be auto debited as per the frequency opted.
- c) In case of withdrawal of ECS, a written communication will be required from policyholder
- d) In case there is failure in transaction in ECS mode or the instalment premiums are not received within the relaxation period, the Policy will get cancelled.
- e) A fresh policy with all waiting periods would be issued

v. **Policy Period**

- a) The Policy can be issued for a minimum tenure of 1 year to those who are not loan borrowers of financial institutions.
- b) The Policy can be issued for a maximum term of up to 5 years or up to the loan period, whichever is less, in case of credit linked policies

vi. **Migration**

The insured person will have the option to migrate the policy to other health insurance products/plans offered by the company by applying for migration of the policy at least 30 days before the policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the company, the insured person will get the accrued continuity benefits in waiting periods as per IRDAI guidelines on migration.

For Detailed Guidelines on migration, kindly refer the link

Note:- The Migration guidelines are applicable only to In patient Hospitalization Expenses Benefit

vii. **Dispute Resolution**

- a. Any dispute regarding the claim amount, liability otherwise being admitted, are to be referred to arbitration under the Arbitration & Conciliation Act 1996. The law of the arbitration shall be Indian law and the seat of the arbitration and venue for all the hearings shall be within India.
- b. If these arbitration provisions are held to be invalid, then all such disputes or differences shall be referred to the exclusive jurisdiction of the Indian courts.

viii. **Territorial limit**

- a) For the purpose of Hospital Cash benefit, Inpatient Hospitalization and Critical Illness Covers, **We** cover expenses due to Accidental **Bodily Injury** or **Illness** sustained by the Insured Person during the **Policy Period** anywhere in India only.
- b) For the purpose of Personal Accident cover, We cover expenses due to Accidental **Bodily Injury** sustained by the Insured Person during the Policy Period anywhere in the World (subject to the travel and other restrictions that the Indian Government may impose),
- c) For all the covers **We** will make payment within India and in Indian Rupees only.
- d) The construction, interpretation and meaning of the provisions of this **Policy** shall be determined in accordance with Indian Law.

ix. **Communication**

- a) Any communication meant for **Us** must be in writing and be delivered to **Our** address shown in the **Schedule**. Any communication meant for **You** will be sent by **Us** to **Your** address shown in the **Schedule**.
- b) All notifications and declarations for **Us** must be in writing and sent to the address specified in the **Schedule**. Agents are not authorized to receive notices and declarations on **Our** behalf.
- c) **You** must notify **Us** of any change in address.

x. **Fraud**

If any claim made by the insured person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the insured person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the insurer.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the insured person or by his agent or the hospital/doctor/any other party acting on behalf of the insured person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy:

- a. the suggestion, as a fact of that which is not true and which the insured person does not believe to be true;
- b. the active concealment of a fact by the insured person having knowledge or belief of the fact;
- c. any other act fitted to deceive; and
- d. any such act or omission as the law specially declares to be fraudulent

The Company shall not repudiate the claim and / or forfeit the policy benefits on the ground of Fraud, if the insured person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer.

3. **Condition Precedent to Admission of Liability**

The terms and conditions of the policy must be fulfilled by the insured person for the Company to make any payment for claim(s) arising under the policy.

4. **Conditions when a claim arises**

i. **Compliance with Policy Provisions**

Failure by **You** or the Insured Person to comply with any of the provisions in this **Policy** shall invalidate all claims hereunder.

ii. **Claims Procedure applicable to Section I - Hospital Cash Benefit**

If **Insured** meet with any accidental **Bodily Injury** or suffer an **Illness** that may result in a claim, then as a **Condition Precedent** to **Our** liability, **Insured** must comply with the following:

- a) **Insured Person** or someone claiming on **Insured Person's** behalf must inform **Us** in writing immediately, and

- in any event within 48 hours of **hospitalisation**.
- b) **Insured Person** must immediately consult a **Medical Practitioner** and follow the **Medical Advice** and treatment that he recommends.
  - c) **Insured Person** must take reasonable steps or measures to minimize the quantum of any claim that may be made under this **Policy**.
  - d) **Insured Person** shall expeditiously provide the Company with any and all information and documentation in respect of the **Hospitalisation**. The claim and/ **Our** liability hereunder that may be requested, and **You** shall submit **Yourself** for examination by the Company's medical advisors as often as may be considered necessary by **Us**. The cost of such medical examination will be borne by **Us**.
  - e) **Insured Person** or someone claiming on **Insured Person's** behalf must promptly and in any event within 30 days of discharge from a **Hospital** give **Us** the documentation (written details of the quantum of any claim along with certified copies of discharge card, **Hospital** bill and receipt) and other information if **We** ask for, to investigate the claim or **Our** obligation to make payment for it.
  - f) In the event of the death of the Insured person, nominee claiming on his/ her behalf must inform **Us** in writing immediately and send **Us** a copy of the post mortem report (if any) within 14 days.
  - g) Mandatory necessary documents required to process claim under Hospicash benefit are:
    - i. Completely filled Future Poorna Suraksha Claim form (original) and signed by the claimant or a family member;
    - ii. Discharge certificate/ card containing all the relevant details from **Hospital** (photocopy)
    - iii. Final **Hospital** bill with receipt (photocopy)
    - iv. All reports and prescriptions (photocopy)
    - v. First Prescription / Consultation Letter from your Doctor (Photocopy)
    - vi. Copy of Proposer/Employee Photo ID Proof & Address Proof
  - h) The periods for intimation or submission of any documents as stipulated under 4. ii. (e) and 4. ii. (f) will be waived in case of any hardships being faced by the Insured or his representative which is supported by some documentation.
  - i) On receipt of claim documents as mentioned above or any other relevant document as required by the company from You, We shall assess the admissibility of claim as per Policy terms and conditions. Upon satisfactory completion of assessment and admission of claim, the Company will make the payment of benefit as per the contract. In case if the claim is repudiated, We will inform the claimant about the same in writing with reason for repudiation

iii. **Claims Procedure applicable to Section II - Inpatient Hospitalization Expenses Cover**

If **Insured** meet with any accidental **Bodily Injury** or suffer an **Illness** that may result in a claim, then as a **Condition Precedent** to **Our** liability, **Insured** must comply with the following:

- a) Cashless treatment is only available at a Network Provider. In order to avail cashless treatment, the following procedure must be followed by Insured Person:
  - i. For availing cashless at a Network Provider, We must be called at Our call centre and a request for pre-authorization must be made by way of the written form prescribed by Us.
  - ii. After considering the request and obtaining any further information or documentation that We have sought, We may, if satisfied, send the Network Provider an authorisation letter. Such pre-authorization shall be issued by Us within 24 hours of receiving the complete information.
  - iii. The authorisation letter, the ID card issued to You along with this Policy and any other information or documentation that We have specified must be produced to the Network Provider identified in the pre-authorization letter at the time of the Insured Person's admission to the Hospital.
  - iv. If the above procedure is followed, You will not be required to directly pay for those Medical Expenses to the Network Provider that We are liable to indemnify under this Policy. The original bills and evidence of treatment in respect of the same shall be left with the Network Provider. Pre-authorization does not guarantee that all costs and expenses that are incurred will be covered. We reserve the right to review each claim for Medical Expenses incurred and accordingly coverage will be determined according to the terms, conditions and exclusions of this Policy. All other costs and expenses that are not covered under this Policy must be settled directly with the Network Provider and We shall have no liability in this regard.
- b) If pre-authorization as above is denied by Us or if treatment is taken in a Hospital which is Non-Network or if You do not wish to avail cashless facility, then:
  - i. We must be given Notification of Claim in writing immediately and in any event within 48 hours of the commencement of the Illness or Injury. You must immediately consult a Medical Practitioner and follow the advice and treatment that he/she recommends. You must take reasonable steps or measures in good faith to minimise the quantum of any claim that may be made under this Policy.
  - ii. You must have Yourself examined by Our medical advisors if We ask, the cost for which will be borne by Us.
  - iii. You or someone claiming on Your behalf must promptly and in any event within 15 days of discharge from a Hospital give Us the necessary documents, including written details of the quantum of any claim along with all

original supporting documentation, including but not limited to the following, and other information We ask for, to investigate the claim for Our obligation to make payment for it:

- a) Completely filled Future Poorna Suraksha Claim form (original) and signed by the claimant or a family member;
  - b) First consultation letter;
  - c) First prescription from the Medical Practitioner;
  - d) Original vouchers;
  - e) Original Hospital bills giving a detailed break up of all expense heads mentioned in the bill;
  - f) Original Money receipt duly signed with a revenue stamp;
  - g) Photocopy of Birth/death certificate (as applicable);
  - h) Original Hospital discharge card;
  - i) All original laboratory and diagnostic test Reports such as X-Ray, E.C.G, USG, MRI Scan, Haemogram etc;
  - j) If medicines have been purchased in cash and if this has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner and the supporting original medicine bill from the chemist;
  - k) If diagnostic or radiology tests have been paid for in cash and it has not been reflected in the Hospital bill, please enclose a prescription from the Medical Practitioner advising the tests, the actual original test reports and original bill from the diagnostic center for the tests.
- iv. In the event of Your/Insured Person's death, You/Insured Person's nominee/legal heir claiming on his/her behalf must inform Us in writing immediately and send Us a copy of the post mortem report (if any) within 14 days.
- v. If We are not given notice/ documentation within the time frames set out above, then We may accept the claim notice/ documentation if it is demonstrated to Us that the delay was for reasons beyond the control of the claimant.
- vi. The periods for intimation or submission of any documents as stipulated under 4. iii. b (i), (iii) and (iv) will be waived in case of any hardships being faced by the Insured or his representative which is supported by some documentation.
- iv. **Claims Procedure applicable to Section III - Personal Accident cover:**
- (i) Upon the happening of any Injury giving rise or likely to give rise to a claim under this Policy, the Injury as described above shall be intimated to the Company as soon as possible but not later than 30 days from the date of its occurrence.
  - (ii) The Insured/anyone claiming on insured behalf shall deliver to the Company, within 30 days of the date of occurrence of the Insured Event, a detailed statement in writing as per the claim form and any other material particular, relevant to the making of such claim.
  - (iii) The Insured/anyone claiming on insured behalf shall tender to the Company all reasonable information, assistance and proofs in connection with any claim hereunder.
  - (iv) Proof satisfactory to the Company shall be furnished in connection with all matters upon which a claim is based. Any medical or other agent of the Company shall be allowed to examine the Insured person on the occasion of any alleged Injury when and as often as the same may reasonably be required on behalf of the Company. Such evidence as the Company may from time to time require shall be furnished and a post-mortem examination report, wherever applicable, shall be furnished to the Company within a period of 30 days.

The Company shall not be liable to pay any claims under Section III, Personal Accident cover unless the claim under the Policy is accompanied by the following documents:

- Completely filled Future Poorna Suraksha Claim form (original) and signed by the Insured/ claimant or a family member;
- Photocopy of Policy Schedule
- Photocopy of medical documents supporting the accidental injury and treatment taken related to the same
- Disability Certificate
  - For Physical Disabilities related with separation of limbs or complete loss of organs - Photocopy of Disability Certificate issued by Orthopedic Surgeon mentioning the type and percentage of disability
  - For Physical Disabilities NOT related with separation of limbs or complete loss of organs - Photocopy of Disability Certificate issued by a Government Doctor / Disability Board / Panel only
  - For Non - Physical Disabilities - Photocopy of Disability Certificate issued by a Government Doctor / Disability Board / Panel only for the related speciality (e.g. Loss of memory, sense organs, vision, hearing etc.)
- Investigation Reports, Original X - Ray films supporting the accidental injury. Post-Operative X-ray films, if any
- Photographs of the Insured Person highlighting the injury / disability
- Photocopy of FIR / MLC (if registered)/ Photocopy of Panchnama, wherever applicable
- Photocopy of Photo ID and Address Proof of Insured Member for whom Claim is lodged

- Photocopy of Photo ID, Address Proof and Recent Photograph of Proposer (*if claimed amount is above INR 1 Lakh*).
- Photocopy of Death Summary, Treatment Papers & Investigation Reports, in case of Death Claim
- Photocopy of Death Certificate, in case of Death Claim
- Photocopy of Post Mortem / Viscera Report, in case of Death Claim
- Photocopy of Final Police Investigation Report, in case of Death Claim
- Photographs and Newspaper reports related to the accident, in case of Death Claim
- Photocopy of Discharge Summary of Hospital mentioning the date of admission, date of discharge, presenting complaints with duration, clinical condition, detailed line of treatment, final diagnosis and past medical and surgical history with duration, wherever applicable
- Legal Heir Certificate containing affidavit and indemnity bond both duly signed by all legal heirs and notarized (**Mandatory** if Nominee name is not mentioned on policy schedule)

On receipt of claim documents as mentioned above or any other relevant document as required by the Company from You, We shall assess the admissibility of claim as per Policy terms and conditions. Upon satisfactory completion of assessment and admission of claim, the Company will make the payment of benefit as per the contract. In case if the claim is repudiated, We will inform the claimant about the same in writing with reason for repudiation.

**v. Claims Procedure applicable only for Accidental Hospitalisation section:**

If Insured Person meets with any Accidental Bodily Injury that may result in a claim, then as a Condition Precedent to the Company's liability, Insured Person must comply with the following:

- Insured Person must give Notification of Claim, in writing, immediately, and in any event within 48 hours of the aforesaid Bodily Injury. Insured Person must immediately consult a Doctor and follow the advice and treatment that he recommends.
- Insured Person must promptly and in any event within 30 days of discharge from a Hospital give the Company the documentation (written details of the quantum of any claim along with all original supporting documentation, including but not limited to first consultation letter, original vouchers, bills and receipts, birth/death certificate (as applicable)) and other information the Company asks for to investigate the claim or the Company's obligation to make payment for it.
- The periods for intimation or submission of any documents as stipulated under a. and b. will be waived in case of any hardships being faced by the insured or his representative which is supported by some documentation.

**vi. Claims Procedure applicable to Section IV, Critical Illness Cover:**

If Insured Person is diagnosed / underwent a surgical procedure/ a medical condition occurs as per the definition of the Critical Illness mentioned that may result in a claim, then as a Condition Precedent to Our liability, Insured Person must comply with the following:

- **Insured Person** or someone claiming on **Insured Person's** behalf must give Notification of Claim to us in writing immediately, and in any event within 90 days of the first diagnosis of the **Illness**, date of surgical procedure but after the **Survival Period** of 28 days.
- In the event of the death of the **insured person** post the survival period, someone claiming on his behalf must inform **Us** in writing immediately and send Us a copy of the post mortem report (if any) within 14 days.
- List of mandatory documents required for processing of the Claims are: (You need to submit all documents in original and photocopy. The original documents would be returned to you post verification if requested by You)
  - Completely filled Future Poorna Suraksha Claim form (original) and signed by the Insured/ claimant or a family member
  - Photocopy (if any) Discharge certificate/ card from the Hospital
  - Original certificate from Attending Doctor's/ Consultant's/ Specialist's/ Anesthetist's regarding the diagnosis.
  - Photocopy of Investigation reports supporting the diagnosis.
  - Original certificate from Surgeon's stating nature of operation performed and Photocopy of Surgeon's bill and receipt
  - Photocopy of Indoor case papers from the Hospital
- Lack of documents or medical certificates confirming the diagnosis of illness or undergoing of medical/ surgical procedure will result in forfeiture of the claim.
- On receipt of claim documents as mentioned above or any other relevant document as required by the Company from You, We shall assess the admissibility of claim as per Policy terms and conditions. Upon satisfactory completion of assessment and admission of claim, the Company will make the payment of benefit as per the contract. In case if the claim is repudiated, We will inform the claimant about the same in writing with the reason for repudiation.

**vii. Settlement of Claims**

- Our** doctors will scrutinize the claims and flag the claim as settled/ rejected/ pending within the period of 30 days of the receipt of the last 'necessary' documents.
- Settled claims will be forwarded for payment
- Pending claims will be asked for submission of incomplete documents.

- d. Rejected claims will be informed to the Insured person in writing with reason for rejection.
  - e. We will make payment of the amount due within 30 days from the date of receipt of last 'necessary' document. However, in the circumstances where a claim warrant an investigation in our opinion, we shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last 'necessary' document. In such cases, we shall settle the claim within 45 days from the date of receipt of last 'necessary' document.
  - f. In case of delay in the payment, we shall be liable to pay interest at a rate 2% above the bank rate prevalent at the beginning of the financial year in which the claim is reviewed by us.
- viii. **Claims settlement process applicable to Personal Accident Cover:**  
If the **Insured Person** meets with an **Accidental Bodily Injury** that may result in a claim, then:
- a. The **Insured Person** or someone claiming on his/her behalf must inform **Us** in writing immediately and in any event within 15 days.
  - b. The **Insured Person** must submit to examination by **Our** medical advisors if **We** ask for this and as often as **We** consider this to be necessary.
- ix. **Basis of claims payment**
- a. If **You** suffer a relapse within 45 days of the date when **You** last obtained medical treatment or consulted a **Medical Practitioner** and for which a claim has been made, then such relapse shall be deemed to be part of the same claim.
  - b. **We** shall make payment in India in Indian Rupees only.
  - c. The Company shall only make payment under this **Policy** to the Insured or in the event of death or total incapacitation of the Insured to the nominee/ legal heirs or to Financial Institution in case of outstanding loan amount, as the case may be or as agreed in the contract. Any payment made in good faith by the Company as aforesaid shall operate as a complete and final discharge of the Company's liability to make payment under this **Policy** for such claim.
  - d. An insured event shall be deemed to be a continuous and completed period of 24 hours as mentioned below
    - i. continuous and completed period of minimum 12 hours of **Day Care Treatment, or**
    - ii. continuous and completed period of minimum 24 hours of **Hospitalisation** (other than **Day Care Treatment**)
  - e. **For Family Floater cover:**
    - The maximum number of days of **Hospitalisation** as mentioned in the **Schedule** would float over all members of each Family under the **Policy**
    - In the event of more than one **Family** member being hospitalised at the same time, the number of days each member has been hospitalised would be added, and the maximum allowable for the whole **Family** would be restricted to the number of days as mentioned in the **Schedule** (maximum number of days would float over the **Family**) under the **Policy**
- x. **Complete Discharge**  
Any payment to the policyholder, insured person or his/ her nominees or his/ her legal representative or assignee or to the Hospital, as the case may be, for any benefit under the policy shall be a valid discharge towards payment of claim by the Company to the extent of that amount for the particular claim.
5. **Nomination**  
The policyholder is required at the inception of the policy to make a nomination for the purpose of payment of claims under the policy in the event of death of the policyholder. Any change of nomination shall be communicated to the company in writing and such change shall be effective only when an endorsement on the policy is made. In the event of death of the policyholder, the Company will pay the nominee {as named in the Policy Schedule/Policy Certificate/Endorsement (if any)} and in case there is no subsisting nominee, to the legal heirs or legal representatives of the policyholder whose discharge shall be treated as full and final discharge of its liability under the policy.
6. **Redressal of Grievance**  
Insured person may approach the grievance cell at any of the company's branches with the details of grievance. For updated details of grievance officer, kindly refer the Annexure on Grievance Redressal Procedures  
  
Insured can also refer to the Grievance Redressal Procedures at our website link  
[https://general.futuregenerali.in/general-insurance/pdf/Grievance\\_Redressal\\_Procedures.pdf](https://general.futuregenerali.in/general-insurance/pdf/Grievance_Redressal_Procedures.pdf)  
  
Grievance may also be lodged at IRDAI Integrated Grievance Management System - <https://igms.irda.gov.in>
7. **Conditions for renewal of the contract**
- a) This Policy may be renewed by mutual consent and in such event; the renewal premium shall be paid to the Company on or before the date of expiry of the Policy or of the subsequent renewal thereof.



- b) The Policyholder, shall throughout the period of insurance keep and maintain a record containing the names of all the insured persons. The Policyholder shall declare to the company any additions in the number of insured persons as and when arising during the period of insurance and shall pay the additional premium as agreed.
- c) It is hereby agreed and understood that, this insurance being a group policy availed by the Insured covering members, the benefit thereof would not be available to members who cease to be part of the group for any reason whatsoever.  
Such members may obtain further individual insurance directly from the Company and any claims shall be governed by the terms thereof.
- d) The premium rates or loadings for the product would not be changed without approval from Authority. However the performance of the product will be reviewed annually and further pricing will be done on experience basis.

## E. DAY CARE LIST

### Day Care

In addition to Day Care list **We** would also cover any other surgeries/ procedures agreed by **Us** in a **Hospital** or a **Day care centre** which require less than 24 hours **Hospitalisation** for inpatient care due to subsequent advancement in technology.

#### I. Cardiology Related:

1. Coronary Angiography

#### II. ENT Related:

2. Myringotomy With Grommet Insertion
3. Tympanoplasty (closure Of An Eardrum Perforation reconstruction Of The Auditory Ossicles)
4. Removal Of A Tympanic Drain
5. Operations On The Turbinates (nasal Concha)
6. Stapedotomy To Treat Various Lesions In Middle Ear
7. Revision Of A Stapedectomy
8. Other Operations On The Auditory Ossicles
9. Myringoplasty (post-aura/endaural Approach As Well As Simple Type-I Tympanoplasty)
10. Fenestration Of The Inner Ear
11. Revision Of A Fenestration Of The Inner Ear
12. Palatoplasty
13. Transoral Incision And Drainage Of A Pharyngeal Abscess
14. Tonsillectomy Without Adenoidectomy
15. Tonsillectomy With Adenoidectomy
16. Excision And Destruction Of A Lingual Tonsil
17. Revision Of A Tympanoplasty
18. Other Microsurgical Operations On The Middle Ear
19. Incision Of The Mastoid Process And Middle Ear
20. Mastoidectomy
21. Reconstruction Of The Middle Ear
22. Other Excisions Of The Middle And Inner Ear
23. Other Operations On The Middle And Inner Ear
24. Excision And Destruction Of Diseased Tissue Of The Nose
25. Nasal Sinus Aspiration
26. Foreign Body Removal From Nose
27. Adenoidectomy
28. Stapedectomy Under GA
29. Stapedectomy Under LA
30. Tympanoplasty (type IV)
31. Turbinectomy
32. Endoscopic Stapedectomy
33. Incision And Drainage Of Perichondritis
34. Septoplasty
35. Thyroplasty Type I
36. Pseudocyst Of The Pinna - Excision
37. Incision And Drainage - Haematoma Auricle
38. Reduction Of Fracture Of Nasal Bone
39. Excision Of Angioma Septum
40. Turbinoplasty
41. Incision & Drainage Of Retro Pharyngeal Abscess
42. Uvulo Palato Pharyngo Plasty
43. Adenoidectomy With Grommet Insertion
44. Adenoidectomy Without Grommet Insertion
45. Incision & Drainage Of Para Pharyngeal Abscess

#### III. Gastroenterology Related:

46. Pancreatic Pseudocyst Eus & Drainage

47. RF Ablation For Barrett's Oesophagus
48. EUS + Aspiration Pancreatic Cyst
49. Small Bowel Endoscopy (therapeutic)
50. Colonoscopy, Lesion Removal
51. ERCP
52. Colonoscopy Stenting Of Stricture
53. Percutaneous Endoscopic Gastrostomy
54. EUS And Pancreatic Pseudo Cyst Drainage
55. ERCP And Choledochoscopy
56. Proctosigmoidoscopy Volvulus Detorsion
57. ERCP And Sphincterotomy
58. Esophageal Stent Placement
59. ERCP + Placement Of Biliary Stents
60. Sigmoidoscopy W / Stent
61. EUS + Coeliac Node Biopsy

#### IV. General Surgery Related:

62. Incision Of A Pilonidal Sinus / Abscess
63. Fissure In Ano Sphincterotomy
64. Orchidopexy for undescended testis
65. Laproscopic Abdominal Exploration In Cryptorchidism
66. Surgical Treatment Of Anal Fistulas
67. Division Of The Anal Sphincter (sphincterotomy)
68. Epididymectomy
69. Incision Of The Breast Abscess
70. Operations On The Nipple
71. Excision Of Single Breast Lump
72. Incision And Excision Of Tissue In The Perianal Region
73. Surgical Treatment Of Hemorrhoids
74. Sclerotherapy
75. Wound Debridement And Cover
76. Abscess-decompression
77. Infected Sebaceous Cyst
78. Incision And Drainage Of Abscess
79. Suturing Of Lacerations
80. Scalp Suturing
81. Infected Lipoma Excision
82. Maximal Anal Dilatation
83. Piles
  - i. Injection Sclerotherapy
  - ii. Piles Banding
84. Liver Abscess- Catheter Drainage
85. Fissure In Ano- Fissurectomy
86. Fibroadenoma Breast Excision
87. Oesophageal Varices Sclerotherapy
88. ERCP - Pancreatic Duct Stone Removal
89. Perianal Abscess I & D
90. Perianal Hematoma Evacuation
91. UGI Scopy And Polypectomy Oesophagus
92. Breast Abscess I & D
93. Oesophagoscopy And Biopsy Of Growth Oesophagus
94. ERCP - Bile Duct Stone Removal
95. Splenic Abscesses Laparoscopic Drainage
96. UGI Scopy And Polypectomy Stomach
97. Feeding Jejunostomy

98. Varicose Veins Legs - Injection Sclerotherapy
99. Pancreatic Pseudocysts Endoscopic Drainage
100. Zadek's Nail Bed Excision
101. Rigid Oesophagoscopy For Dilatation Of Benign Strictures
102. Lord's Plication
103. Jaboulay's Procedure
104. Scrotoplasty
105. Circumcision For Trauma
106. Meatoplasty
107. Intersphincteric Abscess Incision And Drainage
108. PSOAS Abscess Incision And Drainage
109. Thyroid Abscess Incision And Drainage
110. Tips Procedure For Portal Hypertension
111. Esophageal Growth Stent
112. Pair Procedure Of Hydatid Cyst Liver
113. Tru Cut Liver Biopsy
114. Laparoscopic Reduction Of Intussusception
115. Microdochectomy Breast
116. Sentinel Node Biopsy
117. Testicular Biopsy
118. Sentinel Node Biopsy Malignant Melanoma
119. TURBT
120. URS + LL

#### **V. Gynecology Related:**

121. Conization Of The Uterine Cervix
122. Local Excision And Destruction Of Diseased Tissue Of The Vagina And The Pouch Of Douglas
123. Incision Of Vulva
124. Salpingo-oophorectomy Via Laparotomy
125. Endoscopic Polypectomy
126. Hysteroscopic Removal Of Myoma
127. D & C
128. Hysteroscopic Resection Of Septum
129. Thermal Cauterisation Of Cervix
130. Mirena Insertion
131. Hysteroscopic Adhesiolysis
132. LEEP (Loop Electrosurgical Excision Procedure)
133. Cryocauterisation Of Cervix
134. Polypectomy Endometrium
135. Hysteroscopic Resection Of Fibroid
136. LLETZ (large loop excision of the transformation zone)
137. Conization
138. Polypectomy Cervix
139. Hysteroscopic Resection Of Endometrial Polyp
140. Vulval Wart Excision
141. Laparoscopic Paraovarian Cyst Excision
142. Uterine Artery Embolization
143. Laparoscopic Cystectomy
144. Hymenectomy (Imperforate Hymen)
145. Vaginal Wall Cyst Excision
146. Vulval Cyst Excision
147. Laparoscopic Paratubal Cyst Excision
148. Vaginal Mesh For POP
149. Laparoscopic Myomectomy
150. Repair Recto- Vagina Fistula
151. Pelvic Floor Repair (Excluding Fistula Repair)
152. Laparoscopic Oophorectomy

#### **VI. Neurology Related:**

153. Facial Nerve Glycerol Rhizotomy

154. Stereotactic Radiosurgery
155. Percutaneous Cordotomy
156. Diagnostic Cerebral Angiography
157. VP Shunt
158. Ventriculoatrial Shunt

#### **VII. Oncology Related:**

159. Radiotherapy For Cancer
160. Cancer Chemotherapy
161. IV Push Chemotherapy
162. HBI-hemibody Radiotherapy
163. Infusional Targeted Therapy
164. SRT-stereotactic ARC Therapy
165. SC Administration Of Growth Factors
166. Continuous Infusional Chemotherapy
167. Infusional Chemotherapy
168. CCRT-concurrent Chemo + RT
169. 2D Radiotherapy
170. 3D Conformal Radiotherapy
171. IGRT- Image Guided Radiotherapy
172. IMRT- Step & Shoot
173. Infusional Bisphosphonates
174. IMRT- DMLC
175. Rotational Arc Therapy
176. Tele Gamma Therapy
177. FSRT-fractionated SRT
178. VMAT-volumetric Modulated Arc Therapy
179. SBRT-stereotactic Body Radiotherapy
180. Helical Tomotherapy
181. SRS-stereotactic Radiosurgery
182. X-knife SRS
183. Gammaknife SRS
184. TBI- Total Body Radiotherapy
185. Intraluminal Brachytherapy
186. Electron Therapy
187. TSET-total Electron Skin Therapy
188. Extracorporeal Irradiation Of Blood Products
189. Telecobalt Therapy
190. Telecesium Therapy
191. External Mould Brachytherapy
192. Interstitial Brachytherapy
193. Intracavity Brachytherapy
194. 3D Brachytherapy
195. Implant Brachytherapy
196. Intravesical Brachytherapy
197. Adjuvant Radiotherapy
198. Afterloading Catheter Brachytherapy
199. Conditioning Radiotherapy For BMT
200. Nerve Biopsy
201. Muscle Biopsy
202. Epidural Steroid Injection
203. Extracorporeal Irradiation To The Homologous Bone Grafts
204. Radical Chemotherapy
205. Neoadjuvant Radiotherapy
206. LDR Brachytherapy
207. Palliative Radiotherapy
208. Radical Radiotherapy
209. Palliative Chemotherapy
210. Template Brachytherapy
211. Neoadjuvant Chemotherapy
212. Adjuvant Chemotherapy
213. Induction Chemotherapy

- 214. Consolidation Chemotherapy
- 215. Maintenance Chemotherapy
- 216. HDR Brachytherapy

**VIII. Operations On The Salivary Glands & Salivary Ducts:**

- 217. Incision And Lancing Of A Salivary Gland And A Salivary Duct
- 218. Excision Of Diseased Tissue Of A Salivary Gland And A Salivary Duct
- 219. Resection Of A Salivary Gland
- 220. Reconstruction Of A Salivary Gland And A Salivary Duct

**IX. Operations On The Skin & Subcutaneous Tissues:**

- 221. Surgical Wound Toilet (wound Debridement) And Removal Of Diseased Tissue Of The Skin And Subcutaneous Tissues
- 222. Local Excision Of Diseased Tissue Of The Skin And Subcutaneous Tissues
- 223. Simple Restoration Of Surface Continuity Of The Skin And Subcutaneous Tissues
- 224. Free Skin Transplantation, Donor Site
- 225. Free Skin Transplantation, Recipient Site
- 226. Revision Of Skin Plasty
- 227. Chemosurgery To The Skin.
- 228. Destruction Of Diseased Tissue In The Skin And Subcutaneous Tissues
- 229. Reconstruction Of Deformity/defect In Nail Bed
- 230. Excision Of Bursitis
- 231. Tennis Elbow Release

**X. Operations On The Tongue:**

- 232. Incision, Excision And Destruction Of Diseased Tissue Of The Tongue
- 233. Partial Glossectomy
- 234. Glossectomy
- 235. Reconstruction Of The Tongue

**XI. Ophthalmology Related**

- 236. Surgery For Cataract
- 237. Incision Of Tear Glands
- 238. Incision Of Diseased Eyelids
- 239. Excision And Destruction Of Diseased Tissue Of The Eyelid
- 240. Operations On The Canthus And Epicanthus
- 241. Corrective Surgery For Entropion And Ectropion
- 242. Corrective Surgery For Blepharoptosis
- 243. Removal Of A Foreign Body From The Conjunctiva
- 244. Removal Of A Foreign Body From The Cornea
- 245. Incision Of The Cornea
- 246. Operations For Pterygium
- 247. Removal Of A Foreign Body From The Lens Of The Eye
- 248. Removal Of A Foreign Body From The Posterior Chamber Of The Eye
- 249. Removal Of A Foreign Body From The Orbit And Eyeball
- 250. Correction Of Eyelid Ptosis By Levator Palpebrae Superioris Resection (bilateral)
- 251. Correction Of Eyelid Ptosis By Fascia Lata Graft (bilateral)
- 252. Diathermy/cryotherapy To Treat Retinal Tear

- 253. Anterior Chamber Paracentesis/ Cyclodiathermy/ Cyclocryotherapy/ Goniotomy Trabeculotomy And Filtering And Allied Operations To Treat Glaucoma
- 254. Enucleation Of Eye Without Implant
- 255. Dacryocystorhinostomy For Various Lesions Of Lacrimal Gland
- 256. Laser Photocoagulation To Treat Retinal Tear
- 257. Biopsy Of Tear Gland

**XII. Orthopedics Related:**

- 258. Incision On Bone, Septic And Aseptic
- 259. Closed Reduction On Fracture, Luxation Or Epiphyseolysis With Osteosynthesis
- 260. Suture And Other Operations On Tendons And Tendon Sheath
- 261. Reduction Of Dislocation Under GA
- 262. Arthroscopic Knee Aspiration
- 263. Surgery For Ligament Tear
- 264. Surgery For Hemoarthrosis/pyoarthrosis
- 265. Removal Of Fracture Pins/nails
- 266. Removal Of Metal Wire
- 267. Closed Reduction On Fracture, Luxation
- 268. Reduction Of Dislocation Under GA
- 269. Epiphyseolysis With Osteosynthesis
- 270. Excision Of Various Lesions In Coccyx
- 271. Arthroscopic Repair Of Acl Tear Knee
- 272. Closed Reduction Of Minor Fractures
- 273. Arthroscopic Repair Of PCL Tear Knee
- 274. Tendon Shortening
- 275. Arthroscopic Meniscectomy - Knee
- 276. Treatment Of Clavicle Dislocation
- 277. Haemarthrosis Knee- Lavage
- 278. Abscess Knee Joint Drainage
- 279. Carpal Tunnel Release
- 280. Closed Reduction Of Minor Dislocation
- 281. Repair Of Knee Cap Tendon
- 282. ORIF With K Wire Fixation- Small Bones
- 283. Release Of Midfoot Joint
- 284. ORIF With Plating- Small Long Bones
- 285. Implant Removal Minor
- 286. K Wire Removal
- 287. Closed Reduction And External Fixation
- 288. Arthrotomy Hip Joint
- 289. Syme's Amputation
- 290. Arthroplasty
- 291. Partial Removal Of Rib
- 292. Treatment Of Sesamoid Bone Fracture
- 293. Shoulder Arthroscopy / Surgery
- 294. Elbow Arthroscopy
- 295. Amputation Of Metacarpal Bone
- 296. Release Of Thumb Contracture
- 297. Incision Of Foot Fascia
- 298. Partial Removal Of Metatarsal
- 299. Repair / Graft Of Foot Tendon
- 300. Amputation Follow-up Surgery
- 301. Exploration Of Ankle Joint
- 302. Remove/graft Leg Bone Lesion
- 303. Repair/graft Achilles Tendon
- 304. Remove Of Tissue Expander
- 305. Biopsy Elbow Joint Lining
- 306. Removal Of Wrist Prosthesis
- 307. Biopsy Finger Joint Lining

308. Tendon Lengthening  
309. Treatment Of Shoulder Dislocation  
310. Lengthening Of Hand Tendon  
311. Removal Of Elbow Bursa  
312. Fixation Of Knee Joint  
313. Treatment Of Foot Dislocation  
314. Surgery Of Bunion  
315. Tendon Transfer Procedure  
316. Removal Of Knee Cap Bursa  
317. Treatment Of Fracture Of Ulna  
318. Treatment Of Scapula Fracture  
319. Removal Of Tumor Of Arm/ Elbow Under RA/GA  
320. Repair Of Ruptured Tendon  
321. Decompress Forearm Space  
322. Revision Of Neck Muscle (torticollis Release)  
323. Lengthening Of Thigh Tendons  
324. Treatment Fracture Of Radius & Ulna
- XIII. Other Operations On The Mouth & Face:**  
325. External Incision And Drainage In The Region Of The Mouth, Jaw And Face  
326. Incision Of The Hard And Soft Palate  
327. Excision And Destruction Of Diseased Hard And Soft Palate
- XIV. Pediatric Surgery Related:**  
328. Excision Of Fistula-in-ano  
329. Excision Juvenile Polyps Rectum  
330. Vaginoplasty  
331. Dilatation Of Accidental Caustic Stricture Oesophageal  
332. Presacral Teratomas Excision  
333. Removal Of Vesical Stone  
334. Excision Sigmoid Polyp  
335. Sternomastoid Tenotomy  
336. Infantile Hypertrophic Pyloric Stenosis Pyloromyotomy  
337. Excision Of Soft Tissue Rhabdomyosarcoma  
338. Mediastinal Lymph Node Biopsy  
339. High Orchidectomy For Testis Tumours  
340. Excision Of Cervical Teratoma  
341. Rectal-myomectomy  
342. Rectal Prolapse (delorme's Procedure)  
343. Detorsion Of Torsion Testis
- XV. Thoracic Surgery Related:**  
344. Thoracoscopy And Lung Biopsy  
345. Excision Of Cervical Sympathetic Chain Thoracoscopic  
346. Laser Ablation Of Barrett's Oesophagus  
347. Pleurodesis  
348. Thoracoscopy And Pleural Biopsy  
349. EBUS + Biopsy  
350. Thoracoscopy Ligation Thoracic Duct  
351. Thoracoscopy Assisted Empyema Drainage
- XVI. Urology Related:**  
352. Haemodialysis  
353. Lithotripsy/nephrolithotomy For Renal Calculus  
354. Excision Of Renal Cyst  
355. Drainage Of Pyonephrosis/perinephric Abscess  
356. Incision Of The Prostate  
357. Transurethral Excision And Destruction Of Prostate Tissue
358. Transurethral And Percutaneous Destruction Of Prostate Tissue  
359. Open Surgical Excision And Destruction Of Prostate Tissue  
360. Operations On The Seminal Vesicles  
361. Other Operations On The Prostate  
362. Incision Of The Scrotum And Tunica Vaginalis Testis  
363. Operation On A Testicular Hydrocele  
364. Other Operations On The Scrotum And Tunica Vaginalis Testis  
365. Incision Of The Testes  
366. Excision And Destruction Of Diseased Tissue Of The Testes  
367. Unilateral Orchidectomy  
368. Bilateral Orchidectomy  
369. Surgical Repositioning Of An Abdominal Testis  
370. Reconstruction Of The Testis  
371. Other Operations On The Testis  
372. Excision In The Area Of The Epididymis  
373. Operations On The Foreskin  
374. Local Excision And Destruction Of Diseased Tissue Of The Penis  
375. Other Operations On The Penis  
376. Cystoscopic Removal Of Stones  
377. Lithotripsy  
378. Biopsy Of Temporal Artery For Various Lesions  
379. External Arterio-venous Shunt  
380. AV Fistula - Wrist  
381. URSL With Stenting  
382. URSL With Lithotripsy  
383. Cystoscopic Litholapaxy  
384. ESWL  
385. Cystoscopy & Biopsy  
386. Cystoscopy And Removal Of Polyp  
387. Suprapubic Cystostomy  
388. Percutaneous Nephrostomy  
389. Cystoscopy And "SLING" Procedure  
390. TUNA- Prostate  
391. Excision Of Urethral Diverticulum  
392. Excision Of Urethral Prolapse  
393. Mega-ureter Reconstruction  
394. Kidney Renoscopy And Biopsy  
395. Ureter Endoscopy And Treatment  
396. Surgery For Pelvi Ureteric Junction Obstruction  
397. Anderson Hynes Operation  
398. Kidney Endoscopy And Biopsy  
399. Paraphimosis Surgery  
400. Surgery For Stress Urinary Incontinence  
401. Injury Prepuce- Circumcision  
402. Frenular Tear Repair  
403. Meatotomy For Meatal Stenosis  
404. Surgery For Fournier's Gangrene Scrotum  
405. Surgery Filarial Scrotum  
406. Surgery For Watering Can Perineum  
407. Repair Of Penile Torsion  
408. Drainage Of Prostate Abscess  
409. Orchiectomy

Note: The standard exclusions and waiting periods are applicable to all of the above procedures depending on the medical condition/ disease under treatment. Only 24 hours **Hospitalisation** is not mandatory.

**In case of any claims contact**

**Claims Department**

**Future Generali Health (FGH)**

**Future Generali India Insurance Co. Ltd.**

Office No. 3, 3rd Floor, "A" Building, G - O – Square

S. No. 249 & 250, Aundh Hinjewadi Link Road, Wakad, Pune - 411 057.

**Toll Free Number: 1800 103 8889**

**Toll Free Fax: 1800 103 9998**

**Email: [fgh@futuregenerali.in](mailto:fgh@futuregenerali.in)**



**ISO No.: FGH/UW/GRP/120/02**

**Future Generali India Insurance Company Limited.** IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287. Regd. and Corp. Office: 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083. Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800 | Fax No: 022 4097 6900 | Website: <https://general.futuregenerali.in> | Email: [fgcare@futuregenerali.in](mailto:fgcare@futuregenerali.in). Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.

List I – Items for which coverage is not available in the Policy

<b>SI No.</b>	<b>Item</b>
1.	BABY FOOD
2.	BABY UTILITES CHARGES
3.	BEAUTY SERVICES
4.	BELTS/ BRACES
5.	BUDS
6.	COLD PACK/HOT PACK
7.	CARRY BAGS
8.	EMAIL / INTERNET CHARGES
9.	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)
10.	LEGGINGS
11.	LAUNDRY CHARGES
12.	MINERAL WATER
13.	SANITARY PAD
14.	TELEPHONE CHARGES
15.	GUEST SERVICES
16.	CREPE BANDAGE
17.	DIAPER OF ANY TYPE
18.	EYELET COLLAR
19.	SLINGS
20.	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES
21.	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22.	TELEVISION CHARGES
23.	SURCHARGES
24.	ATTENDANT CHARGES
25.	EXTRA DIET OF PATIENT(OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)
26.	BIRTH CERTIFICATE
27.	CERTIFICATE CHARGES
28.	COURIER CHARGES
29.	CONVENYANCE CHARGES
30.	MEDICAL CERTIFICATE
31.	MEDICAL RECORDS
32.	PHOTOCOPIES CHARGES
33.	MORTUARY CHARGES
34.	WALKING AIDS CHARGES
35.	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)
36.	SPACER
37.	SPIROMETRE
38.	NEBULIZER KIT
39.	STEAM INHALER
40.	ARMSLING
41.	THERMOMETER
42.	CERVICAL COLLAR
43.	SPLINT
44.	DIABETIC FOOT WEAR
45.	KNEE BRACES ( LONG/ SHORT/ HINGED)
46.	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47.	LUMBO SACRAL BELT
48.	NIMBUS BED OR WATER OR AIR BED CHARGES
49.	AMBULANCE COLLAR
50.	AMBULANCE EQUIPMENT
51.	ABDOMINAL BINDER
52.	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES
53.	SUGAR FREE TABLETS
54.	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)
55.	ECG ELECTRODES
56.	GLOVES
57.	NEBULISATION KIT

58.	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]
59.	KIDNEY TRAY
60.	MASK
61.	OUNCE GLASS
62.	OXYGEN MASK
63.	PELVIC TRACTION BELT
64.	PAN CAN
65.	TROLLY COVER
66.	UROMETER, URINE JUG
67.	AMBULANCE
68.	VASOFIX SAFETY

List II – Items that are to be subsumed into room charges

SI No.	Item
1.	BABY CHARGES (UNLESS SPECIFIED/INDICATED)
2.	HAND WASH
3.	SHOE COVER
4.	CAPS
5.	CRADLE CHARGES
6.	COMB
7.	EAU-DE-COLOGNE / ROOM FRESHNERS
8.	FOOT COVER
9.	GOWN
10.	SLIPPERS
11.	TISSUE PAPER
12.	TOOTH PASTE
13.	TOOTH BRUSH
14.	BED PAN
15.	FACE MASK
16.	FLEXI MASK
17.	HAND HOLDER
18.	SPUTUM CUP
19.	DISINFECTANT LOTIONS
20.	LUXURY TAX
21.	HVAC
22.	HOUSE KEEPING CHARGES
23.	AIR CONDITIONER CHARGES
24.	IM IV INJECTION CHARGES
25.	CLEAN SHEET
26.	BLANKET/WARMER BLANKET
27.	ADMISSION KIT
28.	DIABETIC CHART CHARGES
29.	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES
30.	DISCHARGE PROCEDURE CHARGES
31.	DAILY CHART CHARGES
32.	ENTRANCE PASS / VISITORS PASS CHARGES
33.	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE
34.	FILE OPENING CHARGES
35.	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)
36.	PATIENT IDENTIFICATION BAND / NAME TAG
37.	PULSEOXYMETER CHARGES



List III – Items that are to be subsumed into Procedure Charges

SI No.	Item
1.	HAIR REMOVAL CREAM
2.	DISPOSABLES RAZORS CHARGES ( for site preparations)
3.	EYE PAD
4.	EYE SHEILD
5.	CAMERA COVER
6.	DVD, CD CHARGES
7.	GAUSE SOFT
8.	GAUZE
9.	WARD AND THEATRE BOOKING CHARGES
10.	ARTHROSCOPY & ENDOSCOPY INSTRUMENTS
11.	MICROSCOPE COVER
12.	SURGICAL BLADES,HARMONIC SCALPEL,SHAVER
13.	SURGICAL DRILL
14.	EYE KIT
15.	EYE DRAPE
16.	X-RAY FILM
17.	BOYLES APPARATUS CHARGES
18.	COTTON
19.	COTTON BANDAGE
20.	SURGICAL TAPE
21.	APRON
22.	TORNIQUET
23.	ORTHOBUNDLE, GYNAEC BUNDLE

List IV – Items that are to be subsumed into cost of treatment

SI No.	Item
1.	ADMISSION/REGISTRATION CHARGES
2.	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE
3.	URINE CONTAINER
4.	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES
5.	BIPAP MACHINE
6.	CPAP/ CAPD EQUIPMENTS
7.	INFUSION PUMP - COST
8.	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC
9.	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES
10.	HIV KIT
11.	ANTISEPTIC MOUTHWASH
12.	LOZENGES
13.	MOUTH PAINT
14.	VACCINATION CHARGES
15.	ALCOHOL SWABES
16.	SCRUB SOLUTION/STERILLIUM
17.	GLUCOMETER & STRIPS
18.	URINE BAG

Dear Customer,

At **Future Generali** we are committed to provide “**Exceptional Customer-Experience**” that you remember and return to fondly. We encourage you to read your policy & schedule carefully. We want to make sure the plan is working for you and welcome your feedback.

### What Constitutes a Grievance?

“Complaint” or “Grievance” means expression (includes communication in the form of electronic mail or other electronic scripts, Inbound Call, SMS, Letter), of dissatisfaction by a complainant with insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities about an action or lack of action about the standard of service or deficiency of service of such insurer, distribution channels, intermediaries, insurance intermediaries or other regulated entities;

*Explanation: An Inquiry/Query or Request would not fall within the definition of the “complaint” or “grievance”.*

“Complainant” means a policyholder or prospect or any beneficiary of an insurance policy who has filed a complaint or grievance against an insurer or a distribution channel

### If you have a complaint or grievance you may reach us through the following avenues:


	<b>Help -Lines</b>	1800-220-233/ 1860-500-3333/ 022-67837800	 	<b>Email</b>	<a href="mailto:Fgcare@futuregenerali.in">Fgcare@futuregenerali.in</a>
				<b>Website</b>	<a href="https://general.futuregenerali.in/">https://general.futuregenerali.in/</a>
	<b>GRO at each Branch</b>	Walk-in to any of our branches and request to meet the <b>Grievance Redressal Officer (GRO)</b> .			

### What can I expect after logging a Grievance?

- We will acknowledge receipt of your concern within 3 - business days.
- Within 2 - weeks of receiving your grievance, we shall revert to you the final resolution.
- We shall regard the complaint as closed if we do not receive a reply within 8 weeks from the date of receipt of response.

### How do I escalate?

- You can directly contact our Grievance Redressal Officer at our Head office.
- ⇒ **You can email to :** [fggro@futuregenerali.in](mailto:fggro@futuregenerali.in) or call at: 7900197777
- ⇒ You can write directly to our **Grievance Redressal Cell at our Head office:**

	<b>Grievance Redressal Cell</b>	<b>Grievance Redressal Cell, Future Generali India Insurance Company Ltd.</b> Corporate & Registered Office:- 801 and 802, 8th floor, Tower C, Embassy 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400083 Please send your complaint in writing. You can use the complaint form, annexed with your policy. Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster
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### What should I do, if I face difficulty in registering a grievance?

While we constantly endeavour to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the **IRDAI (Insurance Regulatory and Development Authority of India)**.

- **CALL CENTER: TOLL FREE NUMBER (155255)**
- **REGISTER YOUR COMPLAINT ONLINE AT: [HTTP://WWW.IGMS.IRDA.GOV.IN/](http://www.igms.irda.gov.in/)**

### Grievances of Senior Citizens:

We have established a separate channel to address the grievances of Senior Citizens. The concerns will be addressed to the Senior Citizen's channel for faster attention or speedy disposal of grievance, if any

### Insurance Ombudsman:

If you are still dissatisfied with the resolution provided or if it is already 30 days since you filed your complaint, you can approach the office of Insurance Ombudsman, provided the same is under their purview. The guidelines for taking up a complaint with the Insurance Ombudsman, along with their addresses are available on the consumer education website of the IRDAI. <http://www.policyholder.gov.in/Ombudsman.aspx>

For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below.

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
<b>AHMEDABAD</b>	Office of the Insurance Ombudsman 6 <sup>th</sup> Floor, Jeevan Prakash Building, Tilak Marg, Relief Road, <b>AHMEDABAD - 380 001</b> Tel: 079-25501201/02/05/06 E-mail: <a href="mailto:bimalokpal.ahmedabad@ecoi.co.in">bimalokpal.ahmedabad@ecoi.co.in</a>	Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu
<b>BENGALURU</b>	Office of the Insurance Ombudsman Jeevan Soudha Building,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road,JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 26652048 / 26652049 E-mail: <a href="mailto:bimalokpal.bengaluru@ecoi.co.in">bimalokpal.bengaluru@ecoi.co.in</a>	Karnataka
<b>BHOPAL</b>	Office of the Insurance Ombudsman Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, <b>BHOPAL - 462 003</b> Tel: 0755 - 2769201 / 2769202 Fax: 0755-2769203 E-mail: <a href="mailto:bimalokpal.bhopal@ecoi.co.in">bimalokpal.bhopal@ecoi.co.in</a>	Madhya Pradesh & Chhattisgarh
<b>BHUBANESHWAR</b>	Office of the Insurance Ombudsman 62, Forest Park, <b>BHUBANESHWAR - 751 009</b> Tel: 0674-2596461/2596455 Fax: 0674-2596429 E-mail: <a href="mailto:bimalokpal.bhubaneswar@ecoi.co.in">bimalokpal.bhubaneswar@ecoi.co.in</a>	Orissa
<b>CHANDIGARH</b>	Office of the Insurance Ombudsman S.C.O. No.101 - 103, 2nd Floor, Batra Building, Sector 17-D, <b>CHANDIGARH - 160 017</b> Tel: 0172-2706196/2706468 Fax: 0172-2708274 E-mail: <a href="mailto:bimalokpal.chandigarh@ecoi.co.in">bimalokpal.chandigarh@ecoi.co.in</a>	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, UT of Chandigarh
<b>CHENNAI</b>	Office of the Insurance Ombudsman Fatima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, <b>CHENNAI - 600 018</b> Tel:044-24333668 /5284 Fax: 044-24333664 E-mail: <a href="mailto:bimalokpal.chennai@ecoi.co.in">bimalokpal.chennai@ecoi.co.in</a>	Tamil Nadu, UT- Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
<b>DELHI</b>	Office of the Insurance Ombudsman 2/2 A, Universal Insurance Bldg. Asaf Ali Road, <b>NEW DELHI - 110 002</b> Tel: 011-2323481/23213504 Fax: 011-23230858 E-mail: <a href="mailto:bimalokpal.delhi@ecoi.co.in">bimalokpal.delhi@ecoi.co.in</a>	Delhi
<b>GUWAHATI</b>	Office of the Insurance Ombudsman Jeevan Nivesh, 5th floor Nr. Panbazar Overbridge, S.S. Road, <b>GUWAHATI - 781 001</b> Tel:0361-2132204/05 Fax: 0361- 2732937 E-mail: <a href="mailto:bimalokpal.guwahati@ecoi.co.in">bimalokpal.guwahati@ecoi.co.in</a>	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
<b>HYDERABAD</b>	Office of the Insurance Ombudsman 6-2-46 , 1st Floor, Moin Court Lane, Opp. Saleem Function Palace, A.C. Guards, Lakdi-Ka-Pool, <b>HYDERABAD - 500 004</b> Tel: 040-65504123/23312122 Fax: 040-23376599 E-mail: <a href="mailto:bimalokpal.hyderabad@ecoi.co.in">bimalokpal.hyderabad@ecoi.co.in</a>	Andhra Pradesh, Telangana and UT of Yanam - a part of UT of Pondicherry
<b>JAIPUR</b>	Office of the Insurance Ombudsman Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, <b>Jaipur - 302 005</b> . Tel : 0141-2740363 E-mail: <a href="mailto:bimalokpal.jaipur@ecoi.co.in">bimalokpal.jaipur@ecoi.co.in</a>	Rajasthan
<b>ERNAKULAM</b>	Office of the Insurance Ombudsman	Kerala, UT of (a) Lakshadweep,

	2nd Floor, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, <b>ERNAKULAM - 682 015</b> Tel: 0484-2358759/2359338 Fax: 0484-2359336 E-mail: <a href="mailto:bimalokpal.ernakulam@ecoi.co.in">bimalokpal.ernakulam@ecoi.co.in</a>	(b) Mahe - a part of UT of Pondicherry
<b>KOLKATA</b>	Office of the Insurance Ombudsman Hindusthan Bldg. Annexe, 4 <sup>th</sup> Floor,4, C.R. Avenue, <b>KOLKATA - 700 072</b> Tel: 033-22124339 /40 Fax: 033-22124341 E-mail : <a href="mailto:bimalokpal.kolkata@ecoi.co.in">bimalokpal.kolkata@ecoi.co.in</a>	West Bengal, Sikkim and UT of Andaman & Nicobar Islands
<b>LUCKNOW</b>	Office of the Insurance Ombudsman 6th Floor, Jeevan Bhawan, Phase 2, Nawal Kishore Road, Hazratganj, <b>LUCKNOW - 226 001</b> Tel: 0522 -2231331/30 Fax: 0522-2231310 E-mail: <a href="mailto:bimalokpal.lucknow@ecoi.co.in">bimalokpal.lucknow@ecoi.co.in</a>	Districts of U.P:- Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar
<b>MUMBAI</b>	Office of the Insurance Ombudsman 3rd Floor, Jeevan Seva Annexe, S.V.Road, Santacruz (W), <b>MUMBAI - 400 054</b> Tel: 022-26106960/ 26106552 Fax: 022-26106052 E - mail: <a href="mailto:bimalokpal.mumbai@ecoi.co.in">bimalokpal.mumbai@ecoi.co.in</a>	Goa and Mumbai Metropolitan Region excluding Areas of Navi Mumbai & Thane
<b>NOIDA</b>	Office of the Insurance Ombudsman Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, <b>U.P-201301</b> . Tel.: 0120-2514250 / 2514252 / 2514253 Email: <a href="mailto:bimalokpal.noida@ecoi.co.in">bimalokpal.noida@ecoi.co.in</a>	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshihar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur.
<b>PATNA</b>	Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna. <b>Bihar, 800006</b> Tel.: 0612-2680952, Email: <a href="mailto:bimalokpal.patna@ecoi.co.in">bimalokpal.patna@ecoi.co.in</a>	Bihar and Jharkhand
<b>PUNE</b>	Office of the Insurance Ombudsman Jeevan Darshan Bldg., 2nd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, <b>Pune – 411 030</b> . Tel: 020-41312555 E-mail: <a href="mailto:bimalokpal.pune@ecoi.co.in">bimalokpal.pune@ecoi.co.in</a>	Maharashtra, Area of Navi Mumbai and Thane but excluding Mumbai Metropolitan Region

The updated details of Insurance Ombudsman are available on IRDA website: [www.irdai.gov.in](http://www.irdai.gov.in), on the website of Office of Executive Council of Insurers: <http://www.ecoi.co.in/> , our website [www.futuregenerali.in](http://www.futuregenerali.in) or from any of our offices.

